Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

Meeting No. 03/82/2018 of 2018-19 dated 05.06.2018 (actually held on 27.06.2018, 28.06.2018 and 05.07.2018) considered the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri J.V. Patil, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy. Director General of Foreign Trade
Shri S.K. Panigrahi, Economic Officer
Consultant, Technical Expert Pharmaceuticals
Consultant, Technical Expert Chemicals
The committee went through the minutes of earlier meeting No. 02/82/2018 of 2018-19 dated 16.05.2018 (actually held on 06.06.2018, 13.06.2018 and 14.06.2018) and approved the same.

MEETING NUMBER : 3/82-ALC4/2018 **MEETING DATE** : 05.06.2018

1

Case No.:60/17/82-ALC4/2016	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/01021/AM17/	RLA File :09/24/040/00021/AM14/	Lic.No/Date:0910055945 07.05.2013	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
EFAVIRENZ(NI Route)	1 kg	1	4-Chloroaniline	1.10
		2	D-(+)-Camphoric Acid	2.85
		3	2,2,2-Ethytrifluoroacetate	0.642
		4	Citric Acid	0.81
		5	Cyclopropylacetylene	0.524
		6	Dichloromethane	7.20
		7	Dimethylformamide	2.99
		8	Ethyl bromide	0.545
		9	Methanol	0.50
		10	Methyl Tert-butyl ether	0.66
		11	n-Heptane	1.56
		12	Tetrahydrofuran	5.16
		13	Tetramethylethyelenediamine	0.80
		14	Triethylamine	1.70
		15	Triphosgene	0.498

RA concerned may take further necessary action as per above decision of NC

2

Case No.:5/17/82-ALC4/2016	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/00966/AM17/	RLA File :26/24/040/00012/AM14/	Lic.No/Date:2610012456 27.02.2014	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical

experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower **with the condition that the firm will produced testing report or any other documents evidence indicating Non Volatile Solids 40+/- 2 % in export product to the RA.**

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
FL 45C [FL 4540] [Non Volatile Solids 40 +/- 2%]	51000.000 kg	1	FLOCRYL DADMAC	21420.00 kg

RA concerned may take further necessary action as per above decision of NC

3

Case No.:148/6/82-ALC4/2017	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00718/AM18/	RLA File :22/24/040/00016/AM15/	Lic.No/Date:2210014909 23.05.2014	Defer Date:05.06.2018

Decision : Deferred for comments of TE

4

Case No.:38/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/00702/AM15/	RLA File :09/24/040/00108/AM15/	Lic.No/Date:0910060258 28.05.2014	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
DARUNAVIR ETHANOLATE	1 kg	1	(S,S)-BOC Epoxide (or) tert-butyl-(1S)-1-[(2S)-oxiran-2-yl]-2-phenylethylcarbamate (or) (2S,3S)-1,2-Epoxy-3-(Boc-amino)-4-phenylbutane (or) (2s,3s)-1,2-epoxy-3-(butoxycarbonyl)amino-4-phenyl butane [(S,S)-BOC Epoxide]	1.12
		2	Isobutyl amine	1.648
		3	P-Nitrobenzene sulfonyl chloride	1.04
		4	(3R,3aS,6aR)-hexahydrofuro[2,3-b]furan-3-yl 4-nitrophenyl carbonate (or) Nitrocomplex (DAR-IIA)	0.656
		5	Activated Carbon(ENO-PC)	0.100
		6	Methanol	5.37
		7	Triethylamine	0.40
		8	NMPO (or) N-Methyl pyrrolidone	4.16
		9	Methylene Dichloride	6.82
		10	Isopropyl alcohol	4.94

RA concerned may take further necessary action as per above decision of NC

Case No.:214/13/82-ALC4/2014	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/01217/AM15/	RLA File :03/94/040/00386/AM15/	Lic.No/Date:0310787982 12.08.2014	

5

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Qty.	Import items	Quantity allowed in gm/gm content in export product as per DML
1	BLISS FAST PESSARY Net Content of Import Item Used-Nystatin BP-9.162 Kgs	Number	NYSTATIN BP	1.02
2	GYNANFORT PESSARY Net content of Import Item used- Nystatin BP-9.162 Kgs	Number	NYSTATIN BP	1.02
3	GVGYL-N PESSARY Net content of Import Item used - Nystatin BP- 9.162 Kgs	Number	NYSTATIN BP	1.02
4	WELLGYNAX PESSARY Net content of Import Item used - Nystatin BP- 9.162 Kgs	Number	NYSTATIN BP	1.02
5	GYNASTATIN PESSARY Net content of Import item used - Nystatin BP- 9.163 Kgs	Number	NYSTATIN BP	1.02

RA concerned may take further necessary action as per above decision of NC

Case No.:111/13/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/01114/AM15/	RLA File :05/23/040/00352/AM15/	Lic.No/Date:0510391927 11.11.2014	

6

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
ABEERS WEIGHT BALANCE CAPSULES (MEDICAMENTS OF AYURVEDIC SYSTEM)	910000.000 Number	1	Guggul (Commiphora mukul) - herbal extract powder	127.5 mg/capsule
		2	Fenugreek (Trigonella foenum graecum) - herbal extract powder	127.5 mg/capsule
		3	Bishops weed (Trachyspermum ammi) -	127.5 mg/capsule

			herbal extract powder	
		4	Gymnema (Gymenma syvestre) - herbal extract powder	127.5 mg/capsule
		5	Piper longum (herbal extract powder)	127.5 mg/capsule

RA concerned may take further necessary action as per above decision of NC

7	**Case No.:198/5/82-ALC4/2015**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00338/AM16/	RLA File :04/24/040/00205/AM15/	Lic.No/Date:0410159704 11.11.2014	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
IBUPROFEN LYSINE GRANULES (IN HOUSE)	1600.000 kg	1	IBUPROFEN LYSINATE POWDER	1616 kg
		2	ISOPROPYL ALCOHOL	1293 kg

RA concerned may take further necessary action as per above decision of NC

8	**Case No.:65/15/82-ALC4/2014**	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01352/AM15/	RLA File :05/23/040/00360/AM15/	Lic.No/Date:0510392011 14.11.2014	Defer Date:05.06.2018

Decision : It was decided to call the firm for personal hearing to explain their case

9	**Case No.:82/18/82-ALC4/2014**	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01448/AM15/	RLA File :05/23/040/00413/AM15/	Lic.No/Date:0510392368 10.12.2014	Defer Date:05.06.2018

Decision : It was decided to call the firm for Personal Hearing along with details of composition of export product.

10	**Case No.:112/5/82-ALC4/2015**	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00252/AM16/	RLA File :03/95/040/00812/AM15/	Lic.No/Date:0310793039 19.01.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms on net to net basis as both the export and import items are pharmacopeia grade.

RA concerned may take further necessary action as per above decision of NC

11	**Case No.:88/5/82-ALC4/2015**	Party Name:ABEERS	Meet No/Date:3/82-	**Status:**

	PHARMACEUTICALS PVT LTD	ALC4/2018 05.06.2018	**Approved**
HQ File :01/82/050/00228/AM16/	RLA File :05/23/040/00486/AM15/	Lic.No/Date:0510392949 21.01.2015	Defer Date:05.06.2018

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
ABEERS WEIGHT BALANCE CAPSULES (MEDICAMENTS OF AYURVEDIC SYSTEM)	668228.000 Number	1	Guggul (Commiphora mukul) - herbal extract powder	85.2 kg
		2	Fenugreek (Trigonella foenum graecum) - herbal extract powder	85.2 kg
		3	Bishops weed (Trachyspermum ammi) - herbal extract powder	85.2 kg
		4	Gymnema (Gymenma syvestre) - herbal extract powder	85.2 kg
		5	Piper longum (herbal extract powder)	85.2 kg

RA concerned may take further necessary action as per above decision of NC

Case No.:91/7/82-ALC4/2015	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/00696/AM16/	RLA File :34/24/040/00295/AM15/	Lic.No/Date:3410040965 16.02.2015	

12 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
Sorbyl Acetate	1 kg	1	Sorbic Acid	0.888
		2	Vitride	Not allowed

RA concerned may take further necessary action as per above decision of NC

Case No.:61/17/82-ALC4/2016	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/01022/AM17/	RLA File :09/24/040/00607/AM15/	Lic.No/Date:0910061652 26.02.2015	

13 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
DARUNAVIR	1 kg	1	(S,S)-BOC Epoxide (or) tert-	1.12

ETHANOLATE			butyl-(1S)-1-[(2S)-oxiran-2-yl]-2-phenylethylcarbamate (or) (2S,3S)-1,2-Epoxy-3-(Boc-amino)-4-phenylbutane (or) (2s,3s)-1,2-epoxy-3-(butoxycarbonyl)amino-4-phenyl butane [(S,S)-BOC Epoxide]	
		2	Isobutyl amine	1.648
		3	P-Nitrobenzene sulfonyl chloride	1.04
		4	(3R,3aS,6aR)-hexahydrofuro[2,3-b]furan-3-yl 4-nitrophenyl carbonate (or) Nitrocomplex (DAR-IIA)	0.656
		5	Activated Carbon(ENO-PC)	0.100
		6	Methanol	5.37
		7	Triethylamine	0.40
		8	Triethanolamine	0.034
		9	NMPO (or) N-Methyl pyrrolidone	4.16
		10	Methylene Dichloride	6.82
		11	Isopropyl alcohol	4.94

RA concerned may take further necessary action as per above decision of NC

14	**Case No.:72/4/82-ALC4/2015**	Party Name:LANTECH PHARMACEUTICALS LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00111/AM16/	RLA File :09/24/040/00647/AM15/	Lic.No/Date:0910061664 04.03.2015	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

15	**Case No.:447/5/82-ALC4/2015**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00587/AM16/	RLA File :03/94/040/01131/AM15/	Lic.No/Date:0310794543 12.03.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
PERINDOPRIL ERBUMINE	1 kg	1	(2as,3as,7as) OCTAHYDRO INDOLE-2- CARBOXYLIC ACID	0.947
		2	L-NORVALINE	1.423

RA concerned may take further necessary action as per above decision of NC

16	**Case No.:106/7/82-ALC4/2015**	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**

HQ File :01/82/050/00711/AM16/	RLA File :03/94/040/00812/AM15/	Lic.No/Date:0310794612 16.03.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
ETHYL BENZYL ANILINE SULPHONIC ACIDE (N-ETHYL-N-(3SULPHOBENZYL) ANILINE	1 kg	1	1.(a) aniline	0.555
		2	(b) ETHYL ALCOHOL DENATURED (95%)	0.274
		3	3.BENZYL CHLORIDE	0.600
		5	4.CAUSTIC SODA LYE (46% W/W)	0.480

RA concerned may take further necessary action as per above decision of NC

17	**Case No.:65/4/82-ALC4/2015**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00104/AM16/	RLA File :09/24/040/00662/AM15/	Lic.No/Date:0910061843 31.03.2015	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

18	**Case No.:73/4/82-ALC4/2015**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00112/AM16/	RLA File :09/24/040/00700/AM15/	Lic.No/Date:0910061821 31.03.2015	Defer Date:05.06.2018
	Decision : WC to be taken			

19	**Case No.:80/4/82-ALC4/2015**	Party Name:VINS BIOPRODUCTS LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00119/AM16/	RLA File :09/24/040/00652/AM15/	Lic.No/Date:0910061882 15.04.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
TETANUS ANTITOXIN IHS/BP 1000IU/1500IU/ML (IN THE FORM OF PFS/VIALS 1 ML EACH)	590000.000 Number	1	TETANUS ANTITOXIN 3000IU/ ML	384.2 litre

RA concerned may take further necessary action as per above decision of NC

20	**Case No.:129/7/82-ALC4/2015**	Party Name:NATIONAL TUBE INDUSTRIES,	Meet No/Date:3/82-ALC4/2018	**Status:Deffered and Re-indexed**

			05.06.2018	
	HQ File :01/82/050/00734/AM16/	RLA File :03/95/040/00073/AM16/	Lic.No/Date:0310795930 14.05.2015	Defer Date:05.06.2018

Decision : Committee considered the case as per agenda and it was decided to call from the firm complete technical details as per appendix 4E for each export product separately and calculation sheet to axis of raw material.

	Case No.:97/8/82-ALC4/2015	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00893/AM16/	RLA File :08/24/040/00051/AM16/	Lic.No/Date:0810135338 22.05.2015	

21

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
N-(3-AMINOPROPYL) IMIDAZOLE Clear Colorless to Pale Yellow liquid	1 kg	1	IMIDAZOLE white off white crsytals	0.775 kg
		2	Sodium Methoxide White Powder	0.740 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:17/7/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00622/AM16/	RLA File :05/24/040/00078/AM16/	Lic.No/Date:0510394418 03.06.2015	

22

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product

Clarithromycin Carbomer Granules 43.5% / 43.75% / 44% --- 1 kg

S.NO.	Import Items	Norms recommended for export of 1 kg
1	Clarithromycin Or its raw material as per SION A-2263 on pro-rata basis	0.4394 kg
2	Carbopol 974P	**0.370 kg**

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:60/4/82-ALC4/2016	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
23	HQ File :01/82/050/00123/AM17/	RLA File :07/24/040/00071/AM16/	Lic.No/Date:0710108351 10.06.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
CAL - SUP TABLETS (CALCIUM CARBONATE 1250 MG + GLYCINE 535.7 MG)	Numbers	1	GLYCINE USP/BP/EP	535.7 mg/tablet
		2	CALCIUM CARBONATE DENSE BP/USP	1275 mg/tablet

RA concerned may take further necessary action as per above decision of NC

	Case No.:24/13/82-ALC4/2016	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00652/AM17/	RLA File :09/24/040/00034/AM16/	Lic.No/Date:0910062155 10.06.2015	

24

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
DARUNAVIR	1kg	1	(2S, 3S)-1,2-EPOXY-(BOCAMINO)-4-PHENYLBUTANE	1.40 kg
		2	ISO BUTYL AMINE	0.854 kg
		3	4-ACETAMIDO BENZENE SULFONYL CHLORIDE	1.30 kg
		4	Carbonic acid, 2,5-dioxo-1-pyrrolidinyl [(3R,3aS,6aR)-hexahydrofuro[2,3-b]furan-3yl] ester (Carbamate)	0.598 kg
		5	Methylene Dichloride	6.00 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:48/19/82-ALC4/2015	Party Name:RAJ DHANVANTRY PHARMACY	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Reject**
	HQ File :01/82/050/01529/AM16/	RLA File :24/24/040/00007/AM16/	Lic.No/Date:2410041748 15.06.2015	

25

Decision : Committee considered the case as per agenda and it has been observed that the description of export is very generic and mentioned as sweetness it does not specify % content of import item committee not in position to allow the inputs claimed by the firm. It was decided to reject the case.

RA concerned may take further necessary action as per above decision of NC

	Case No.:41/13/82-ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01004/AM16/	RLA File :03/94/040/00111/AM16/	Lic.No/Date:0310796667 16.06.2015	

26

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
2-Amino 5-Nitro Benzophenone	1kg	1	Ortho Chloro Benzoic Acid	1.16
		2	Dimethyl Formamide	0.32
		3	Tetrahydrofuran	0.50
		4	Dimethyl Sulphoxide	0.80
		5	Hydrazine Hydrate	0.31
		6	Isopropyl Alcohol	0.66

RA concerned may take further necessary action as per above decision of NC

27	**Case No.:50/8/82-ALC4/2015**	Party Name:PUSILIN BIOTECHNOLOGY PVT.LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00846/AM16/	RLA File :06/24/040/00014/AM16/	Lic.No/Date:0610038189 09.07.2015	Defer Date:05.06.2018
	Decision : Deferred for comments of DBT			

28	**Case No.:20/16/82-ALC4/2015**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01340/AM16/	RLA File :09/24/040/00032/AM16/	Lic.No/Date:0910062338 15.07.2015	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

29

	Case No.:22/13/82-ALC4/2015	Party Name:BLISS INDASI LIFESCIENCES PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00985/AM16/	RLA File :03/94/040/00282/AM16/	Lic.No/Date:0310797355 17.07.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
VANCOMYCIN HYDROCHLORIDE STERILE USP 540 MG vial	150000.000 Number	1	VANCOMYCIN HYDROCHLORIDE STERILE USP (POWDER)	80.740 kg

RA concerned may take further necessary action as per above decision of NC

30	**Case No.:115/13/82-ALC4/2015**	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01078/AM16/	RLA File :03/94/040/00038/AM16/	Lic.No/Date:0310797627 24.07.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical

experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
ERGOCALCIFEROL ORAL SOLUTION USP (VITAMIN D2 1.0 TO 4.0 MIU IN EDIBLE OIL-SOYABEAN/CORN/ARACHIS/MCT OIL)	1 kg	1	ERGOCALCIFEROL (VITAMIN D2)	0.0255 kg

RA concerned may take further necessary action as per above decision of NC

Case No.:127/13/82-ALC4/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/01090/AM16/	RLA File :03/94/040/00878/AM15/	Lic.No/Date:0310798205 17.08.2015	

31 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
TEBUCONAZOLE TECH ALPHA (2-4-CHLOROPHENYLETHYL ALPHA, 1,1-DIMETHYL-ETHYL, 1+1-124 TRIAZOLE)	1kg	1	DIMETHYL SULFIDE	0.16
		2	DIEPENTANE	0.81
		3	N N DIMETHYL FORMAMIDE	0.15
		4	POTASSIUM HYDROXIDE	0.47
		5	1,2,4 TRIAZOLE	0.30
		6	CYCLOHEXANE	0.19

RA concerned may take further necessary action as per above decision of NC

Case No.:126/13/82-ALC4/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/01089/AM16/	RLA File :03/94/040/00879/AM15/	Lic.No/Date:0310798319 20.08.2015	

32 **Decision :** Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower no repeat one time basis only:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
DEXTRINOL	1 kg	1	CROTONIC ACID	0.849 kg
		2	BUTADIENE	0.629 kg

The above norms is allowed for one time basis and no repeat licence allowed
RA may take appropriate action as per the decision of Norms Committee

33	**Case No.:116/16/82-ALC4/2015**	Party Name:PANERA BIOTEC	Meet No/Date:3/82-	**Status:**

		PVT.LTD.	ALC4/2018 05.06.2018	**Approved**
	HQ File :01/82/050/01436/AM16/	RLA File :05/24/040/00181/AM16/	Lic.No/Date:0510395496 01.09.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms r as applied by firm under para 4.7 of HBP one time basis only no repeat licence is allowed.

RA concerned may take further necessary action as per above decision of NC

	Case No.:124/7/82-ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00298/AM17/	RLA File :03/94/040/00424/AM16/	Lic.No/Date:0310798671 04.09.2015	

34

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
3,4,5 TRIFLUORO BROMO BENZENE	1 kg	1	2,3,4 TRI FLUORO ANILINE	0.86 kg
		2	SODIUM HYPOPHOSPHITE	0.23 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:157/14/82-ALC4/2015	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01293/AM16/	RLA File :52/24/040/00042/AM16/	Lic.No/Date:5210041630 10.09.2015	

35

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
N-OCTYL-D-GLUCAMINE	1 kg	1	N-OCTYL AMINE	0.825 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:118/14/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
36	HQ File :01/82/050/01254/AM16/	RLA File :04/24/040/00139/AM16/	Lic.No/Date:0410161045 22.09.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in mg/600 mg tablet
GABAPANTIN TABLETS USP 600 MG	10800000.000 Number	1	GABAPENTIN USP	612
		2	MANNITOL(PEARLITOL 100 SD) USP/NF	91.5
		3	COPOVIDONE / PLASDONE S-630 USP/NF/Ph.Eur.	30.0
		4	POLOXAMER (LUTROL M127) NF	1.00
		5	MAGNESIUM STEARATE VEG. EP/USP/NF	2.00
		6	HYDROXY PROPYL CELLULOSE NF/Ph.Eur (KLUCEL EF Ph.)	30.00
		7	LOW SUBSTITUTED HYDROXY PROPYL CELLULOSE USP/NF/JP	10.00

RA concerned may take further necessary action as per above decision of NC

37

Case No.:79/14/82-ALC4/2015	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/01215/AM16/	RLA File :05/23/040/00274/AM16/	Lic.No/Date:0510395773 30.09.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed (Per capsule)
ABEERS LIPID CARE CAPSULES (MEDICAMENTS OF AYURVEDIC SYSTEM)	1Number	1	Arjun (Terminalia arjuna)	102.0 mg
		2	Fenugreek (Trigonella foenum graecum)	102.0 mg
		3	Turmeric (Curuma longa)	102.0 mg
		4	Gymnema (Gymenma sylvestre)	102.0 mg
		5	Black Pepper (Piper nigrum)	102.0 mg
		6	Long pepper (Piper longum)	102.0 mg

RA concerned may take further necessary action as per above decision of NC

38

Case No.:164/14/82-ALC4/2015	Party Name:AASHA BIOCHEM	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/01300/AM16/	RLA File :10/24/040/00049/AM16/	Lic.No/Date:1010059293 12.10.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by firm under para 4.7 of HBP. One time basis only no repeat licence allowed.

RA concerned may take further necessary action as per above decision of NC

39	**Case No.:77/16/82-ALC4/2015**	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01397/AM16/	RLA File :03/95/040/00481/AM16/	Lic.No/Date:0310799561 20.10.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms on net to net basis under para 4.7 of HBP one time basis only no repeat licence allowed.

RA concerned may take further necessary action as per above decision of NC

40	**Case No.:116/13/82-ALC4/2016**	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00744/AM17/	RLA File :04/24/040/00143/AM16/	Lic.No/Date:0410161132 20.10.2015	Defer Date:05.06.2018

Decision : Deferred for comments of TE

41	**Case No.:38/21/82-ALC4/2015**	Party Name:VINS BIOPRODUCTS LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01743/AM16/	RLA File :09/24/040/00442/AM16/	Lic.No/Date:0910062831 03.11.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
TETANUS ANTITOXIN IHS/BP 1000IU/1500IU/ML (IN THE FORM OF PFS/VIALS 1 ML EACH)	695500.000 vials	1	TETANUS ANTITOXIN 3000IU/ ML	252.47 liter

The above norms is allowed for one time basis and no repeat licence is allowed.
RA concerned may take further necessary action as per above decision of NC

42	**Case No.:4/20/82-ALC4/2015**	Party Name:AIMS IMPEX PVT. LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01587/AM16/	RLA File :03/94/040/00656/AM16/	Lic.No/Date:0310800363 23.11.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg

COUMARIN	1 kg	1	SALICYLALDEHYDE	1.09 kg

RA concerned may take further necessary action as per above decision of NC

43	**Case No.:2/1/82-ALC1/2016**	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01776/AM16/	RLA File :03/95/040/00632/AM16/	Lic.No/Date:0310800416 26.11.2015	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

44	**Case No.:5/1/82-ALC1/2016**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01779/AM16/	RLA File :03/95/040/00239/AM15/	Lic.No/Date:0310800551 01.12.2015	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
6-BROMOHEXYLTRIMETHYL AMONIUM BROMIDE (BHTAB)	1 kg	1	1,6 HEXANDIOL	1.233 kg
		2	HYDROBROMIC ACID 48%	3.53 kg

RA may take appropriate action as per the decision of Norms Committee

45	**Case No.:36/19/82-ALC4/2015**	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01517/AM16/	RLA File :05/24/040/00439/AM16/	Lic.No/Date:0510396670 18.12.2015	

Decision : Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms As applied by the firm under para 4.7 of HBP One time basis only no repeat licence allowed.

RA may take appropriate action as per the decision of Norms Committee

46	**Case No.:2/17/82-ALC4/2015**	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01462/AM16/	RLA File :09/24/040/00571/AM16/	Lic.No/Date:0910063114 08.01.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

47	**Case No.:66/1/82-ALC1/2016**	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**

	HQ File :01/82/050/01840/AM16/	RLA File :03/94/040/00831/AM16/	Lic.No/Date:0310801850 18.01.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Saccharin	1 kg	1	Sodium Saccharin	1.15 kg

RA may take appropriate action as per the decision of Norms Committee

48	**Case No.:68/1/82-ALC1/2016**	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01842/AM16/	RLA File :03/94/040/00834/AM16/	Lic.No/Date:0310801927 20.01.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms on net to net basis under para 4.7 of HBP one time basis only no repeat licence allowed.

RA concerned may take further necessary action as per above decision of NC

49	**Case No.:17/10/82-ALC4/2016**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00363/AM17/	RLA File :22/24/040/00104/AM16/	Lic.No/Date:2210015407 01.02.2016	Defer Date:05.06.2018

Decision : Deferred for comments of TE

50	**Case No.:43/1/82-ALC1/2016**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01817/AM16/	RLA File :03/94/040/00882/AM16/	Lic.No/Date:0310802261 05.02.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms on net to net basis under para 4.7 of HBP one time basis only no repeat licence allowed.

RA concerned may take further necessary action as per above decision of NC

51	**Case No.:69/1/82-ALC1/2016**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01843/AM16/	RLA File :03/94/040/00922/AM16/	Lic.No/Date:0310802291 08.02.2016	Defer Date:05.06.2018

Decision :DL

52	**Case No.:79/7/82-ALC4/2016**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018	**Status:Deffered and Re-indexed**

			05.06.2018	
	HQ File :01/82/050/00253/AM17/	RLA File :09/24/040/00586/AM16/	Lic.No/Date:0910063240 10.02.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

	Case No.:13/10/82-ALC4/2016	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
53	HQ File :01/82/050/00359/AM17/	RLA File :22/24/040/00109/AM16/	Lic.No/Date:2210015417 17.02.2016	Defer Date:05.06.2018
	Decision : It was decided to call the firm for personal hearing along with all technical details to explain their case before the committee.			

	Case No.:82/7/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
54	HQ File :01/82/050/00256/AM17/	RLA File :09/24/040/00721/AM16/	Lic.No/Date:0910063357 03.03.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

	Case No.:50/2/82-ALC4/2016	Party Name:PANERA BIOTEC PVT.LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00050/AM17/	RLA File :05/24/040/00597/AM16/	Lic.No/Date:0510397827 04.03.2016	
55	**Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP one time basis only no repeat licence allowed . RA concerned may take further necessary action as per above decision of NC			

	Case No.:66/4/82-ALC4/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00129/AM17/	RLA File :04/24/040/00257/AM16/	Lic.No/Date:0410161685 04.03.2016	

56 **Decision :** Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in mg/tablet
GABAPENTIN TABLETS USP 800 MG	Number	1	GABAPENTIN USP	816.0
		2	Mannitol (Pearlitol 100SD) USP/NF	120.0
		3	Copovidone/Plasdone S-630 USP/NF/Ph.Eur	40.0
		4	Kolliphor P 407 Micro	10.00
		5	MAGENSIUM STEARATE VEG. EP/USP / NF	10.00

		6	Hydroxy Propyl Cellulose NF/Ph.Eur (Klucel-EF PH)	60.00
		7	Low substituted Hydroxy Propyl Cellulose USP NF. JP	20.00

RA may take appropriate action as per the decision of Norms Committee

57	**Case No.:67/4/82-ALC4/2016**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00130/AM17/	RLA File :04/24/040/00256/AM16/	Lic.No/Date:0410161684 04.03.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

58	**Case No.:55/4/82-ALC4/2016**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00118/AM17/	RLA File :03/94/040/01044/AM16/	Lic.No/Date:0310803171 09.03.2016	Defer Date:05.06.2018
	Decision : Committee considered the case as per agenda and it was decided to ask the firm to furnish information regarding any other Brand is mentioned may be clarified within 15 days.			

59	**Case No.:186/10/82-ALC4/2016**	Party Name:VOVANTIS LABORATORIES PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00532/AM17/	RLA File :34/24/040/00290/AM16/	Lic.No/Date:3410042021 30.03.2016	Defer Date:05.06.2018
	Decision :Committee considered the case as per agenda and it was decided to call from the firm copy of Drug Manufacturing Licence.			

60	**Case No.:43/4/82-ALC4/2016**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00106/AM17/	RLA File :03/94/040/01108/AM16/	Lic.No/Date:0310803663 31.03.2016	Defer Date:05.06.2018
	Decision :Deferred for comments of TE			

61	**Case No.:138/7/82-ALC4/2016**	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00312/AM17/	RLA File :03/94/040/01112/AM16/	Lic.No/Date:0310803707 01.04.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
METHYL PARABEN	1 kg	1	Para Hydroxy Benzoic Acid	0.97 kg

	2	Methanol	0.50 kg

RA may take appropriate action as per the decision of Norms Committee

62	**Case No.:123/7/82-ALC4/2016**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00297/AM17/	RLA File :03/94/040/01038/AM16/	Lic.No/Date:0310803819 06.04.2016	Defer Date:05.06.2018
	Decision :Deferred for comments o f TE			

63	**Case No.:45/7/82-ALC4/2016**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00219/AM17/	RLA File :34/24/040/00009/AM17/	Lic.No/Date:3410042064 13.04.2016	Defer Date:05.06.2018

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product

NAFCILLIN FOR INJECTION USP
NAFCILLIN FOR INJECTION USP 1 GM AND 2 GM
NAFCILLIN FOR INJECTION USP
NAFCILLIN FOR INJECTION USP 10 GM

S.NO.	Import Items	Norms recommended for 1 No. Injection	
		2 mg /10 ml vial	**10 gm/100 ml vial**
1	NAFCILLIN FOR INJECTION USP NAFCILLIN FOR INJECTION USP 10 GM	2350 mg	11615.10 mg
2	GLASS BOTTELS)	Relevant, As per packing policy.	
3	RUBBER STOPPER)		

RA may take appropriate action as per the decision of Norms Committee.

64	**Case No.:164/10/82-ALC4/2016**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00510/AM17/	RLA File :09/24/040/00767/AM16/	Lic.No/Date:0910063540 22.04.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in mg/vial
Voriconazole powder for Injection 200mg/vial, 30ml Vial USP	51792.000 Number	1	Voriconazole USP	210.00
		2	Kleptose NF	3200.00

		3	Vials Glass	Relevant as per packing policy
		4	Rubber Stoppers Rubber	
		5	Seals Plastic	
		6	Filters Plastic	Consumption not allowed under policy
		7	Tubing Plastic	

RA may take appropriate action as per the decision of Norms Committee

Case No.:174/10/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/00520/AM17/	RLA File :05/23/040/00038/AM17/	Lic.No/Date:0510398377 04.05.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product

Gemcitabine Injections 200mg
Gemcitabine Injections 1gm,
Gemcitabine Injections 1.4gm
Gemcitabine Injections 2gm

65

S.NO.	Import Items	Norms recommended for 1 No. Injection			
		200 mg/vial	1gm /vial	**1.4 gm/ vial**	**2 gm / vial**
1	2-Deoxy-2,-difluoro-D-ribofuranose-3,5-dibenzoate-1-methanesulphonate (T-8). White crystalline powder. Assay: NLT 90.0%	1.08 mg	5.40 mg	7.60 mg	10.80 mg
2	N-Acetyl cytosine. White or off white crystalline powder. Assay: NLT 98.0%	0.77 mg	3.84 mg	5.38 mg	7.69 mg
3	VCDIN10R , 10 ml ISO Clear Type 1 Tubular Glass Vial 20 mm crimp neck. Glass Vial , tubular Capacity - 10 ml.	Relevant, As per packing policy.			
4	Rubber Stopper for Pharmaceuticals Use S 87 I Lyotec 4432-50GS3WESTARRS1MPK SP01 OR Rubber Stoppers for Pharmaceutical Use S 87 J 4405-50/GREY EPP RS SIL 1 4A				
5	Glass Bottles Antibiotique 50 ,Clear Glass Type 1 Neck Finish ISO83620200. Moulded Glass Bottle 50 ml Capacity				

RA may take appropriate action as per the decision of Norms Committee.

66	**Case No.:181/10/82-ALC4/2016**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00527/AM17/	RLA File :34/24/040/00021/AM17/	Lic.No/Date:3410042142 05.05.2016	Defer Date:05.06.2018
	Decision : It was decided to call from the firma copy of Master Batch Formula (MBF) for each export item.			

67	**Case No.:8/7/82-ALC4/2016**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00182/AM17/	RLA File :04/24/040/00009/AM17/	Lic.No/Date:0410161871 05.05.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in mg/tablet
GABAPENTIN TABLETS USP 800 MG	Number	1	GABAPENTIN USP	816.0
		2	Mannitol (Pearlitol 100SD) USP/NF	120.0
		3	Copovidone/Plasdone S-630 USP/NF/Ph.Eur	40.0
		4	Kolliphor P 407 Micro	10.00
		5	MAGENSIUM STEARATE VEG. EP/USP / NF	10.00
		6	Hydroxy Propyl Cellulose NF/Ph.Eur (Klucel-EF PH)	60.00
		7	Low substituted Hydroxy Propyl Cellulose USP NF. JP	20.00

RA may take appropriate action as per the decision of Norms Committee

68	**Case No.:9/7/82-ALC4/2016**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00183/AM17/	RLA File :04/24/040/00010/AM17/	Lic.No/Date:0410161872 05.05.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in mg/tablet
GABAPENTIN TABLETS USP 800 MG	Number	1	GABAPENTIN USP	816.0
		2	Mannitol (Pearlitol 100SD) USP/NF	120.0

		3	Copovidone/Plasdone S-630 USP/NF/Ph.Eur	40.0
		4	Kolliphor P 407 Micro	10.00
		5	MAGENSIUM STEARATE VEG. EP/USP / NF	10.00
		6	Hydroxy Propyl Cellulose NF/Ph.Eur (Klucel-EF PH)	60.00
		7	Low substituted Hydroxy Propyl Cellulose USP NF. JP	20.00

RA may take appropriate action as per the decision of Norms Committee

69	**Case No.:157/7/82-ALC4/2016**	Party Name:APEX PHARMA,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00331/AM17/	RLA File :03/94/040/00122/AM17/	Lic.No/Date:0310804628 12.05.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Selamectin 6% SPOT ON, Each pipetts contain Selamectin BP 6% W/V OR 60MG/ML (Total 32000 Boxes & 96000 Pipetts) (3 Pipetts HS/ 1 ml in each boxes)	32000.000 Boxes	1	Selamectin API 99% Purity	5.100 kg

RA may take appropriate action as per the decision of Norms Committee

70	**Case No.:86/11/82-ALC4/2016**	Party Name:ALMELO PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00620/AM17/	RLA File :09/24/040/00056/AM17/	Lic.No/Date:0910063626 17.05.2016	Defer Date:05.06.2018

Decision : It was decided to ask the firm to furnish the following information:

- **i)** Complete technical details as per 4E showing complete and balance chemical reaction, molecular weight of each reaction and output product molar requirement etc.
- **ii)** % yield on molar basis
- **iii)** Production consumption data certified by CA against the licnce taken earlier for the same export product.

71	**Case No.:71/17/82-ALC4/2016**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01032/AM17/	RLA File :07/24/040/00385/AM16/	Lic.No/Date:0710109823 17.05.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
CALCIUM GLUCONATE - INJECTABLE	1 kg	1	GLUCONO DELTA LACTONE	1.09 kg
		2	CALCIUM CARBONATE	0.30 kg

RA may take appropriate action as per the decision of Norms Committee

Case No.:126/10/82-ALC4/2016	Party Name:BIOLOGICAL E LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/00472/AM17/	RLA File :09/24/040/00306/AM15/	Lic.No/Date:0910063657 19.05.2016	

Decision : Committee considered case as per agenda and In the light of earlier decision taken by NC in its 11/82 meeting 24.01.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

	Item of Export	Quantity	S.No.	Item of Import	Quantity allowed per million vials
72	DTP-HEPB-HIB FULLY LIQUID VACCINE, SINGLE DOSE (0.5ML) VIAL, PEDIATRIC DOSE DIPHTHERIA, TETANUS PERTUSSIS, HEPATITIS B RECOMBINANT AND HAEMOPHILUS INFLUENZA TYPE B (HIB) COMBINED VACCINE WITH VACCINE VIAL MONITOR (VVM)	Vials	1.	POLYETHYLENE GLYCOL 6000 (MACROGOL)	76.848 kg
			2.	AEROSIL 380V (COLLIDAL ANH SILICA BP)	20.375 kg
			3.	GLYCEROL	122.841 ltr.
			4.	TWEEN-20 (POLYSORBATE 20)	7.685 ltr.
			5.	POTASSIUM THYOCYNATE	169.742 gms
			6.	TRIS BUFFER	10.216 kg
			7	ALUMINIUM CHLORIDE 6 HYDRATE EXTRA	27.665 kg
			8	YEAST EXTRACT	22.447 kg
			9	DEXTROSE (GLUCOSE)	35.937 kg
			10	L-CYSTINE	0.437 kg
			11	BACTO CASAMINO ACID	31.758 kg
			12	THIOMERSOL	0.379 kg
			13	SILICON EMULSION	16.5 kg
			14	ADIPIC DIHYDRAZIDE (ADH)	1.686 kg
			15	N-3-DIMETHYLAMINOPROPYL-N-ETHYLCARBODIMIDE HCL (EDC)	167.545 gm
			16	2-(N-MORPHOLINO) ETHANE SULFONIC ACID (MES)	1.441 kg
			17	CETAVLON	1537 gm
			18	ALUMINIUM PHOSPHATE GEL 2% (ADJU.PHOS 2%)	76.991 kg
			19	L-TYROSINE	0.7841 kg
			20	NZ CASE TT (CASEIN PEPTONE PLUS)	39.12 kg
			21	VITAMIN B1 HCL	1.14 gm

			(THIAMINE HYDROCHLORIDE)	
		22	GLASS VIALS	1100000 nos
		23	RUBBER STOPPERS	1095638 nos
		24	ALUMINIUM CAPS/SEALS	1088334 nos
		25	HEATMARKER VACCINE VIAL MONITOR (VVM LABELS)	1086508 nos
		26	SHIPPING INDICATORS (Q TAG 2 PLUS)	902 nos
		27	FILTERS & FILTER AIDS	250 nos.

RA may take appropriate action as per the decision of Norms Committee

	Case No.:83/11/82-ALC4/2016	Party Name:BIOLOGICAL E LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00617/AM17/	RLA File :09/24/040/00307/AM15/	Lic.No/Date:0910063658 19.05.2016	

Decision : Committee considered case as per agenda and In the light of earlier decision taken by NC in its 11/82 meeting 24.01.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

	Item of Export	Quantity	S.No.	Item of Import	Quantity allowed per million vials
73	DTP-HEPB-HIB (PENTAVALENT VACCINE) FULLY LIQUID COMBINATION VACCINE, 10 DOSE(5 ML) VIAL, PEDIATRIC DOSE DIPHTHERIA, TETANUS PERTUSSIS, HEPATITIS B RECOMBINANT AND HAEMOPHILUS INFLUENZA TYPE B (HIB) COMBINED VACCINE WITH VACCINE VIAL MONITOR (VVM)	vial	1.	POLYETHYLENE GLYCOL 6000 (MACROGOL)	768.48 kg
			2.	AEROSIL 380 V (COLLIDAL ANH SILICA)	203.75 kg
			3.	GLYCEROL	1228.41ltr
			4.	TWEEN-20 (POLYSORBATE)	76.58 ltr.
			5.	POTASSIUM THYOCYNATE	1697.42 gms
			6.	TRIS BUFFER	102.16 kg
			7	ALUMINIUM CHLORIDE 6 HYDRATE EXTRA	276.65 kg
			8	YEAST EXTRACT	224.47 kg
			9	DEXTROSE (GLUCOSE)	359.37 kg
			10	L-CYSTINE	4.37 kg
			11	THIOMERSOL	3.79 kg
			12	ADIPIC DIHYDRAZIDE (ADH)	16.86 kg
			13	N-3-DIMETHYLAMINOPROPYL-N ETHYLCARBODIMIDE HCL (EDC)	1675.45 gm
			14	SILICON EMULSION	165.00 kg
			15	2-(N-MORPHOLINO) ETHANE SULFONIC ACID (MES)	14.41 kg
			16	CETAVLON	15.369 kg
			17	ALUMINIUM PHOSPHATE GEL 2%	769.91 kg

		18	L-TYROSINE	7.81 kg
		19	NZ CASE TT (CASEIN PEPTONE PLUS)	391.2 kg
		20	VITABIN B1 HCL (THIAMINE HYDROCHLORIDE)	11.45 gm
		21	GLASS VIALS SILCONISED 5ML	1100000 nos
		22	RUBBER STOPPERS	1085430 nos
		23	ALUMINIUM CAPS/SEALS	1076890 nos
		24	HEATMARKER VACCINE VIAL MONITOR LABELS (VVM LABELS)	1100000 nos
		25	SHIPPING INDICATORS (QTAG 2 PLUS)	1790 nos
		26	FILTERS & FILTER AIDS	2500 nos.
		27	BACTO CASAMINO ACID	317.58 kg

RA may take appropriate action as per the decision of Norms Committee.

74	**Case No.:134/7/82-ALC4/2016**	Party Name:ORBIT LIFE SCIENCE PVT. LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00308/AM17/	RLA File :03/95/040/00069/AM17/	Lic.No/Date:0310804944 24.05.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

75	**Case No.:102/10/82-ALC4/2016**	Party Name:IKRISH HEALTHCARE PVT.LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00448/AM17/	RLA File :05/23/040/00091/AM17/	Lic.No/Date:0510398628 26.05.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
62/0- PLATIFYLLINE HRDROTARTRATIS 2 mg (LIQUID INJECTION)	50000.000 Number	1	PLATIPHYLINE HYDROTARTARIC	1100.00 gm

RA may take appropriate action as per the decision of Norms Committee

76	**Case No.:112/10/82-ALC4/2016**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00458/AM17/	RLA File :05/23/040/00094/AM17/	Lic.No/Date:0510398655 27.05.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp.	Sl.No.	Import items	Qty. Allowed in kg

	Qty.			
Levobupivacaine Hydrochloride	1 kg	1	S-2,6-Pipecoloxylidide Assay: NLT 98%	0.945 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:134/10/82-ALC4/2016	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00480/AM17/	RLA File :09/24/040/00087/AM17/	Lic.No/Date:0910063771 08.06.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

	Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in mg/tablet
77	GURONSAN C EFFERVESCENT TABLETS	Number	1	D-Glucuronolactone	51.00
			2	Ascorbic Acid (Crystalline)	306.0
			3	Sodium Polyphosphate	50.0
			4	Sodium Hydrogen Carbonate	950.0
			5	Gin Fizz Micron Flavour	30.0
			6	Monosodium Fumarate	2000.00
			7	Sodium Sacchirin	30.0
			8	Printed Tube for Guronsan C Eff Tabs	Relevant as per packing policy

RA may take appropriate action as per the decision of Norms Committee

	Case No.:121/10/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
78	HQ File :01/82/050/00467/AM17/	RLA File :09/24/040/00032/AM17/	Lic.No/Date:0910063765 08.06.2016	Defer Date:05.06.2018

Decision : Deferred for comments of TE

	Case No.:151/10/82-ALC4/2016	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00497/AM17/	RLA File :09/24/040/00123/AM17/	Lic.No/Date:0910063778 09.06.2016	

79 **Decision :** Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Amisulpride	1 kg	1	4-Amino-5 - Ethyl Sulphonyl)- 2- Methoxy Benzoic Acid Raw material	0.892kg

	RA may take appropriate action as per the decision of Norms Committee

	Case No.:61/11/82-ALC4/2016	Party Name:KEKULE PHARMA LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
80	HQ File :01/82/050/00595/AM17/	RLA File :09/24/040/00017/AM17/	Lic.No/Date:0910063781 09.06.2016	Defer Date:05.06.2018
	Decision : Committee considered the case as per agenda it was decided to call from the firm complete technical details as per appendix 4E.			

	Case No.:12/10/82-ALC4/2016	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00358/AM17/	RLA File :04/24/040/00043/AM17/	Lic.No/Date:0410162034 10.06.2016	

81 **Decision :** Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. Allowed
Lincomycin Hydrochloride Injection USP 600 mg/ 2ml	179104.000 vials	Lincomycin Hydrochloride USP	110.105 BOU

RA may take appropriate action as per the decision of Norms Committee

	Case No.:14/10/82-ALC4/2016	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00360/AM17/	RLA File :04/24/040/00049/AM17/	Lic.No/Date:0410162041 14.06.2016	

82 **Decision :** Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. Allowed
Nystatin Oral Suspension BP 100000 IU/ml (30 ml Bottle)	86878.000 Number	Nystatin BP Micronised	265.85 BOU

RA may take appropriate action as per the decision of Norms Committee

	Case No.:25/10/82-ALC4/2016	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00371/AM17/	RLA File :03/94/040/00132/AM17/	Lic.No/Date:0310805494 15.06.2016	

83 **Decision :** Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower no repeat one time basis only:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
DEXTRINOL	1 kg	1	CROTONIC ACID	0.849 kg
		2	BUTADIENE	0.629 kg

The above norms is allowed for one time basis and no repeat licence allowed
RA may take appropriate action as per the decision of Norms Committee

84	**Case No.:23/10/82-ALC4/2016**	Party Name:RECKITT BENCKISER (INDIA) PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00369/AM17/	RLA File :05/24/040/00128/AM17/	Lic.No/Date:0510398826 16.06.2016	Defer Date:05.06.2018

Decision : Committee considered the case as per agenda it was decided to call from the firm Master Batch Formula (MBF).

Case No.:29/10/82-ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/00375/AM17/	RLA File :03/94/040/00208/AM17/	Lic.No/Date:0310805623 21.06.2016	

85 **Decision :** Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower no repeat one time basis only:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
3,4,5 TRIFLUORO BROMO BENZENE	1 kg	1	2,3,4 TRI FLUORO ANILINE	0.86 kg
		2	SODIUM HYPOPHOSPHITE	0.23 kg

RA may take appropriate action as per the decision of Norms Committee

Case No.:33/16/82-ALC4/2016	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/00850/AM17/	RLA File :09/24/040/00128/AM17/	Lic.No/Date:0910063810 21.06.2016	

86 **Decision :** Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower no repeat one time basis only:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
5-DIFLUOROMETHOXY-2MERCAPTO-1H-BENZIMIDAZOLE	1 kg	1	ACETONITRIL	0.17
		2	CHLOROFORM	0.18
		3	SODA ASH	3.03
		4	PARACETMOL	1.435
		5	CARBON DISULFIDE	0.70
		6	FREUON GAS	0.715

RA may take appropriate action as per the decision of Norms Committee

Case No.:78/10/82-ALC4/2016	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/00424/AM17/	RLA File :13/24/040/00009/AM17/	Lic.No/Date:1310048295 22.06.2016	

87 **Decision :** Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
ALPHA LIPOIC ACID	1 kg	1	ALPHA LIPOIC ACID	0.909 kg

GRANULES 90%			USP	
		2	HYDROXY PROPY/METHYL CELLULOSE E-5	0.080 kg
		3	SILICON DI OXIDE	0.002 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:35/16/82-ALC4/2016	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00852/AM17/	RLA File :09/24/040/00154/AM17/	Lic.No/Date:0910063814 22.06.2016	

88 **Decision :** Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
3-DIMETHYL AMINO-1-PROPYL CHLORIDE HYDROCHLORIDE	1 kg	1	1-BROMO 3-CHLORO PROPANE	1.005
		2	TOLUENE	0.675
		3	DIMETHYLAMINE	2.00

RA may take appropriate action as per the decision of Norms Committee

	Case No.:109/10/82-ALC4/2016	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
89	HQ File :01/82/050/00455/AM17/	RLA File :22/24/040/00022/AM17/	Lic.No/Date:2210015511 23.06.2016	Defer Date:05.06.2018

Decision : Committee considered the case as per agenda and it was decided to call from the firm Production Consumption data and call the firm for personal hearing.

	Case No.:5/11/82-ALC4/2016	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00539/AM17/	RLA File :08/24/040/00104/AM17/	Lic.No/Date:0810138218 28.06.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower no repeat one time basis only:

90

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
RASPBERRY KETONE/ 4-(4-HYDROXYPHYENYL) BUTANE - 2 - ONE WHITE CRYSTALLINE POWDER	1 kg	1	p-HYDROXY BENZALDEHYDE (LIGHT YELLOW CRYSTALLINE POWDER), PARA HYDROXY BENZALDEHYDE, 4-HYDROXY BENZALDEHYDE	1.69 kg

		2	ACETONE (COLORLESS LIQUID)	0.802 kg
		3	G2PAC ASSEMBLY 700 LITER / 250 KGS (35 inch x 35 inch x 35 inch polyprpelene woven fabric bags)	Relevant as per packing policy

RA may take appropriate action as per the decision of Norms Committee

	Case No.:92/16/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00909/AM17/	RLA File :09/24/040/00157/AM17/	Lic.No/Date:0910063873 30.06.2016	

91

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
MARAVIROC	1 kg	1	NORTROPINONE HCL	5.27
		2	HYDROXYLAMINE HCL	3.60
		3	TETRA HYDROFURAN	17.77
		4	SODIUM METAL	4.81
		5	ACETIC HYDRAZIDE	2.78
		6	BENZALDEHYDE	7.70
		7	MALONIC ACID	7.58
		8	L (+) TARTARIC ACID	3.73
		9	DI TERT.BUTYL DI CARBONATE	2.84
		10	VITRIDE	8.40
		11	SODIUM TRIACETOXY BORO HYDRIDE	2.24
		12	4,4-DIFLUORO CYCLOHEXANE CARBOXYLIC ACID	0.59

RA may take appropriate action as per the decision of Norms Committee

	Case No.:198/17/82-ALC4/2016	Party Name:NASENSE LABS PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01159/AM17/	RLA File :09/24/040/00172/AM17/	Lic.No/Date:0910063874 30.06.2016	

92

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis and no repeat licence is allowed.

RA may take appropriate action as per the decision of Norms Committee

93	**Case No.:7/11/82-ALC4/2016**	Party Name:PANERA BIOTEC	Meet No/Date:3/82-	**Status:**

	PVT.LTD.	ALC4/2018 05.06.2018	**Approved**
HQ File :01/82/050/00541/AM17/	RLA File :05/24/040/00136/AM17/	Lic.No/Date:0510398951 30.06.2016	

Decision : Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis and no repeat licence is allowed.

RA may take appropriate action as per the decision of Norms Committee

Case No.:185/17/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/01146/AM17/	RLA File :09/24/040/00147/AM17/	Lic.No/Date:0910063885 04.07.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
IMIPENEM AND CILASTATIN SODIUM (1:1) FOR INJECTION	1 kg	1	Bicyclic Ketoester	1.526
		2	Cysteamine Hydrochloride	0.56
		3	Diphenyl Chloro Phosphate	1.297
		4	4-Dimethyl Amino Pyridine	0.015
		5	N-Methyl-2-Pyrrolidone	2.070
		6	S-(+)-2,2-Dimethylcyclopropane Carboxamide	0.450
		7	Dowex TM	0.020
		8	Carbon Enoanticromos (Activated Carbon)	0.200
		9	Ethyl 7-chloro-2-oxoheptanoate (or) Alpha-Keto Ester	0.80
		10	Acetone	15.50
		11	Acetonitrile	6.05
		12	Isopropyl Alcohol	0.80
		13	Methanol (Methyl Alcohol)	12.00
		14	Methylene Chloride	20.00
		15	N- Hexane	3.79
		16	Tetrahydrofuran	2.75
		17	Toluene	6.71
		18	Aluminium Canisters with Inner & Outer Lids (with eaquel Plugs / Caps)	Relevant as per paking policy

RA may take appropriate action as per the decision of Norms Committee

Case No.:5/14/82-ALC4/2016	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/00803/AM17/	RLA File :34/24/040/00099/AM17/	Lic.No/Date:3410042324 05.07.2016	

95 **Decision :** In the light of earlier decition taken by NC in its meeting 01/82 dated 01.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CEFEPIME FOR INJECTION 1GM	Number	1.	STERILE CEFEPIME FOR INJECTION	1.8975 gm/vial
		2.	GLASS BOTTELS	Relevant as per packing policy
		3.	RUBBER STOPERS	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC

Case No.:2/16/82-ALC4/2016	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00819/AM17/	RLA File :34/24/040/00100/AM17/	Lic.No/Date:3410042325 05.07.2016	Defer Date:05.06.2018

96 **Decision :** In the light of earlier decision taken by NC in its meeting 01/82 dated 01.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CEFEPIME FOR INJECTION 1GM	Number	1.	STERILE CEFEPIME FOR INJECTION	1.8975 gm/vial
		2.	GLASS BOTTELS	Relevant as per packing policy
		3.	RUBBER STOPERS	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC

Case No.:48/11/82-ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/00582/AM17/	RLA File :03/94/040/00255/AM17/	Lic.No/Date:0310805960 05.07.2016	

97 **Decision :** Committee considered case as per written comments of D/o Pharmaceuticals vide DOP O.M. No. 35011/406/2016-PI (Norms) dated 17.10.2017 and it was decided to ratify the norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl No.	Import Item	Qty allowed in gm
Amylmetacresol Antiseptic Throat Lozenges	1000	1	Amylmetacresol	0.612 gm

Sugar Free Blackcurrant and Other Flavor.Each Lozenges contains Amylmetacresol 0.6 MG, Isomalt ST-M 2533.567 MG. Net Content Amylmetacresol 0.99 Kgs, Isomalt ST-M 4195.75 Kgs.	Number	2	Isomalt St-M	2507 gm
Amylmetacresol Antiseptic Throat Lozenges Sugar Free Blackcurrant and Other Flavor.Each Lozenges contains Amylmetacresol 0.6 MG, Isomalt ST-M 2533.567 MG. Net Content Amylmetacresol 0.99 Kgs, Isomalt ST-M 4195.75 Kgs.	1000 Number	1	Amylmetacresol	0.612 gm

RA may take appropriate action as per the decision of Norms Committee.

98

Case No.:3/13/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/00631/AM17/	RLA File :05/24/040/00143/AM17/	Lic.No/Date:0510399022 06.07.2016	

Decision : Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis and no repeat licence is allowed.

RA may take appropriate action as per the decision of Norms Committee

99

Case No.:42/11/82-ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/00576/AM17/	RLA File :03/94/040/00198/AM17/	Lic.No/Date:0310806121 12.07.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
(S,S,S)-2-AZABICYCLO[3.3.0]OCTANE-3-CARBOXYLIC ACID BENZYL ESTER HYDROCHLORIDE	1 kg	1	L-SERINE	1.50
		2	BENZYL ALCOHOL	2.128
		3	5% PALLADIUM ON CARBON CATALYST	0.050

RA may take appropriate action as per the decision of Norms Committee

100

Case No.:10/14/82-ALC4/2016	Party Name:GLOBAL MEDICINES LTD,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/00808/AM17/	RLA File :34/24/040/00101/AM17/	Lic.No/Date:3410042344 12.07.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed

Glycine (200 Mesh) Net Content per 1 MT: Glycine (Granular 30-80 Mesh) 1 MT	88.000 MT	1	Glycine (Granular 30-80 Mesh)	88.88 MT

RA may take appropriate action as per the decision of Norms Committee

	Case No.:103/16/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00920/AM17/	RLA File :09/24/040/00174/AM17/	Lic.No/Date:0910063926 14.07.2016	

101

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
LACOSAMIDE	1 kg	1	BOC-D-Serine	2.277
		2	Monoethylene Glycol Dimethyl Ether (Monoglyme)	6.00
		3	Carbon Enoanticromos (Activated Carbon)	0.0355
		4	Methylene Chloride	29.86
		5	Toluene	3.08
		6	Iso Propyl Acetate	7.17

RA may take appropriate action as per the decision of Norms Committee

	Case No.:10/11/82-ALC4/2016	Party Name:MATRIX FINE SCIENCES PVT.LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
102	HQ File :01/82/050/00544/AM17/	RLA File :03/95/040/00304/AM17/	Lic.No/Date:0310806238 14.07.2016	Defer Date:05.06.2018

Decision : Committee considered the case as per agenda and it was decided to call from the firm complete technical details as per appendix 4E

	Case No.:32/16/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00849/AM17/	RLA File :09/24/040/00218/AM17/	Lic.No/Date:0910063947 19.07.2016	

103

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Fluvastatin Sodium	1 kg	1	3-{3-(4-Fluorophenyl)-1(1-methylethyl)-1H-indol-2-yl}-2E-propenal	1.3938
		2	Diethylmethoxyborane (50% w/w, in THF)	0.5903
		3	n-Heptane	1.06

		4	Activated Carbon (Carbon Enoacticromos)	0.0076
		5	Acetone	0.027
		6	Methanol (Methyl Alcohol)	3.15
		7	Tetrahydrofuran (THF)	5.80
		8	Toluene	1.04

RA may take appropriate action as per the decision of Norms Committee

104	**Case No.:27/16/82-ALC4/2016**	Party Name:BRILLIANT BIO PHARMA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00844/AM17/	RLA File :09/24/040/00132/AM17/	Lic.No/Date:0910063967 21.07.2016	

Decision : Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis and no repeat licence is allowed.

RA may take appropriate action as per the decision of Norms Committee

105	**Case No.:83/13/82-ALC4/2016**	Party Name:REANNON PHARMACEUTICALS	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00711/AM17/	RLA File :03/95/040/00327/AM17/	Lic.No/Date:0310806482 21.07.2016	

Decision : Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis and no repeat licence is allowed.

RA may take appropriate action as per the decision of Norms Committee

106	**Case No.:20/13/82-ALC4/2016**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00648/AM17/	RLA File :05/23/040/00211/AM17/	Lic.No/Date:0510399202 22.07.2016	

Decision : Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis and no repeat licence is allowed.

RA may take appropriate action as per the decision of Norms Committee

107	**Case No.:60/16/82-ALC4/2016**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00877/AM17/	RLA File :09/24/040/00235/AM17/	Lic.No/Date:0910063977 25.07.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in gm
VELPATASVIR	Gram	1	(2S,4S)-tert-butyl 2-(5-(2-((2S,5S)-1-((S)-2-((methoxycarbonyl)amino)-3-methylbutanoyl)-5-methylpyrrolidin-2-yl)-1,11-dihydroisochromeno[4,3:6,7]naphtho[1,2-d]imidazol-9-yl)-1H-imidazol-2- yl)-4-(methoxymethyl)pyrrolidine-1-carboxylate)	1.56
		2	(2R)-[(methoxycarbonyl)amino](phenyl)ethanoic acid	0.50

RA may take appropriate action as per the decision of Norms Committee

	Case No.:77/11/82-ALC4/2016	Party Name:ASIATIC DRUGS &PHARMACEUTICALS PVT. LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00611/AM17/	RLA File :05/23/040/00124/AM17/	Lic.No/Date:0510399240 27.07.2016	

108

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Amoxicillin Trihydrate	1 kg	1	6-Amino penicillanic acid(6-APA)	0.568
		2	D-(-)-para-hydroxy phenyl glycine base(p-HPG base)	0.4687
		3	Immobilized amidase (HIT-ABC)	0.0019

RA may take appropriate action as per the decision of Norms Committee

	Case No.:78/11/82-ALC4/2016	Party Name:ASIATIC DRUGS &PHARMACEUTICALS PVT. LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00612/AM17/	RLA File :05/23/040/00123/AM17/	Lic.No/Date:0510399239 27.07.2016	

109

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Amoxicillin Trihydrate	1 kg	1	6-Amino penicillanic acid(6-APA)	0.596
		2	D-(-)-para-hydroxy phenyl glycine base(p-HPG base)	0.417
		3	Immobilized amidase (HIT-ABC)	0.0027

RA may take appropriate action as per the decision of Norms Committee

110	**Case No.:79/11/82-ALC4/2016**	Party Name:ASIATIC DRUGS	Meet No/Date:3/82-	**Status: Approved**

	&PHARMACEUTICALS PVT. LTD.	ALC4/2018 05.06.2018	
HQ File :01/82/050/00613/AM17/	RLA File :05/23/040/00119/AM17/	Lic.No/Date:0510399242 27.07.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Cephalexin monohydrate	1 kg	1	7-Amino desacetoxy cephalosporanic acid (7-ADCA)	0.6586
		2	D-(-)-Alpha phenyl glycine base(PG base)	0.522
		3	Immobilized amidase (HIT-ABC)	0.0036

RA may take appropriate action as per the decision of Norms Committee

	Case No.:80/11/82-ALC4/2016	Party Name:ASIATIC DRUGS &PHARMACEUTICALS PVT. LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00614/AM17/	RLA File :05/23/040/00125/AM17/	Lic.No/Date:0510399241 27.07.2016	

111

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Cefadroxil monohydrate	1 kg	1	7-Amino desacetoxy cephalosporanic acid (7-ADCA)	0.643
		2	D-(-)-para-hydroxy phenyl glycine base(p-HPG base)	0.5402
		3	Immobilized amidase (HIT-ABC)	0.0048

RA may take appropriate action as per the decision of Norms Committee

	Case No.:64/13/82-ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00692/AM17/	RLA File :03/94/040/00177/AM17/	Lic.No/Date:0310806697 28.07.2016	

112

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
(S,S)-2,8-DIAZABICYCLO NONANE	1 kg	1	PYRIDINE-2-3 DICARBOXYLIC ACID / 2,3-PYRIDINEDICARBOXYLIC ACID	3.31

		2	BENZYL AMINE	2.21
		3	D-TARTARIC ACID	1.00
		4	SODIUM BOROHYDRIDE POWDER	0.414
		5	1,2-DIMETHOXYETHANE / MONOGLYME	1.50

RA may take appropriate action as per the decision of Norms Committee

	Case No.:85/16/82-ALC4/2016	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00902/AM17/	RLA File :09/24/040/00234/AM17/	Lic.No/Date:0910063995 28.07.2016	

113

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in gm/gm
Grazoprevir	Gram	1	(1aR,5S,8S,10R,22aR)-5-(1,1-Dimethylethyl)-1,1a,3,4,5,6,9,10,18,19,20,21,22,22a-tetradecahydro-14-methoxy-3,6-dioxo-8H-7,10-methanocyclopropa[18,19][1,10,3,6]dioxadiazacyclononadecino[11,12-b]quinoxaline-8-carboxylic acid methyl ester	1.45
		2	(1R 2S)-1-Amino-N-(cyclopropylsulfonyl)-2-ethenylcyclopropanecarboxamide-4-methyl benzenesulfonate OR 1-Amino-N-(Cyclopropylsulfonyl)-2-ethenyl-(1R 2S)-Cyclopropanecarboxamide 4-methylbenzenesulphonate(1:1)	1.26

RA may take appropriate action as per the decision of Norms Committee

	Case No.:31/16/82-ALC4/2016	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00848/AM17/	RLA File :09/24/040/00236/AM17/	Lic.No/Date:0910063999 29.07.2016	

114

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in gm/gm
Elbasvir	Gram	1	(6S)-3,10-Dibromo-6-phenyl-6H-indolo[1,2-c][1,3]benzoxazine OR (S)-3,10-dibromo-6-phenyl-6H-benzo[5,6][1,3]oxazino[3,4-a]-indole	1.00
		2	tert-butyl (2S)-2-(5-bromo-1H-imidazol-2-yl)pyrrolidine-1-carboxylate OR (S)-tert-butyl 2-(5-bromo-1H-imidazol-2-	1.00

			yl)pyrrolidine-1-carboxylate	

RA may take appropriate action as per the decision of Norms Committee

115

Case No.:93/6/82-ALC4/2017	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/00663/AM18/	RLA File :03/95/040/00312/AM17/	Lic.No/Date:0310806790 02.08.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Rosuvastatin Tertiary Octyl Amine Salt. (Rosuvastatin TOA).	1 kg	1	N-(4-(4-Flurophenyl)-5-Formyl-6-Isopropylpyrimidin-2-yl)-N-Methylmethanesulfonamide (PmdCHO) (Z-8).	1.013
		2	(R) -Methyl 3-((tert-butyldimethylsilyl)oxy)-5-oxo-6-(triphenyl Phosphoranylidene)hexanote (J -6).	1.543
		3	Diethylmethoxyborane (4 M solution in THF) DEMB.	0.346

RA may take appropriate action as per the decision of Norms Committee

116

Case No.:9/14/82-ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00807/AM17/	RLA File :34/24/040/00133/AM17/	Lic.No/Date:3410042403 04.08.2016	Defer Date:05.06.2018

Decision :Deferred for comments of TE

117

Case No.:21/16/82-ALC4/2016	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/00838/AM17/	RLA File :09/24/040/00151/AM17/	Lic.No/Date:0910064013 08.08.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
1-(AMINO METHYL)CYCLOHEXANE ACETIC ACID HYDROCHLORIDE	1 kg	1	1,1-CYCLOHEXANE DIACETIC ACID MONOAMIDE	0.988

RA may take appropriate action as per the decision of Norms Committee

118	**Case No.:78/13/82-ALC4/2016**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00706/AM17/	RLA File :03/94/040/00371/AM17/	Lic.No/Date:0310807104 12.08.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
(S,S)-2,8-DIAZABICYCLO NONANE	1 kg	1	PYRIDINE-2-3 DICARBOXYLIC ACID / 2,3-PYRIDINEDICARBOXYLIC ACID	3.31
		2	BENZYL AMINE	2.21
		3	D-TARTARIC ACID	1.00
		4	SODIUM BOROHYDRIDE POWDER	0.414
		5	1,2-DIMETHOXYETHANE / MONOGLYME	1.50

RA may take appropriate action as per the decision of Norms Committee

119	**Case No.:190/17/82-ALC4/2016**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01151/AM17/	RLA File :09/24/040/00223/AM17/	Lic.No/Date:0910064041 16.08.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Voriconazole powder for Injection 200mg/vial, 30ml Vial USP	Number	1	Voriconazole USP	210 mg/vial
		2	Kleptose NF	3200mg/vial
		3	Vials Glass	Relevant as per packing policy
		4	Rubber Stoppers Rubber	
		5	Seals Plastic	
		6	Filters Plastic	Consumption not allowed under policy
		7	Tubing Plastic	

RA may take appropriate action as per the decision of Norms Committee

120	**Case No.:40/13/82-ALC4/2016**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**

HQ File :01/82/050/00668/AM17/	RLA File :52/24/040/00036/AM17/	Lic.No/Date:5210042006 19.08.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
Delta-Valerolactone	1 kg	1	1,5-Pentanediol	1.486

RA concerned may take further necessary action as per above decision of NC

121	**Case No.:19/13/82-ALC4/2016**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00647/AM17/	RLA File :05/23/040/00234/AM17/	Lic.No/Date:0510399492 19.08.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

122	**Case No.:15/16/82-ALC4/2016**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00832/AM17/	RLA File :09/24/040/00264/AM17/	Lic.No/Date:0910064057 19.08.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
TENOFOVIR DISOPROXIL SUCCINATE	1 kg	1	(R)-9-(2-Phosphonyl Methoxy propyl) adenine	0.769
		2	Chloromethyl Isopropyl Carbonate	1.3527

RA may take appropriate action as per the decision of Norms Committee

123	**Case No.:150/13/82-ALC4/2016**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00778/AM17/	RLA File :05/24/040/00201/AM17/	Lic.No/Date:0510399507 19.08.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

124	**Case No.:163/13/82-ALC4/2016**	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00791/AM17/	RLA File :09/24/040/00285/AM17/	Lic.No/Date:0910064084 01.09.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was

decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
PALBOCICLIB	1 kg	1	6-Bromo-2-chloro-8-cyclopentyl-5-methyl pyrido[2,3-d]pyrimidin-7(8H)-one	1.54
		2	Tert.butyl-4-(6-Aminopyridin-3-yl)piperazine-1-carboxylate	1.98
		3	Vinyl butyl ether	0.85

RA may take appropriate action as per the decision of Norms Committee

	Case No.:164/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00792/AM17/	RLA File :09/24/040/00311/AM17/	Lic.No/Date:0910064091 01.09.2016	Defer Date:05.06.2018
125	**Decision :Committee considered the case as per agenda and it was decided to call from the firm following information** **i)** All items applied for import do not match with the chemistry given and their use in the process of manufacture is not clear. Firm may be advise to give item wise reactions and yields to justifying the requirement of all imported inputs **ii)** Firm may be called for personal hearing to explain above			

	Case No.:168/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00796/AM17/	RLA File :09/24/040/00301/AM17/	Lic.No/Date:0910064085 01.09.2016	Defer Date:05.06.2018
126	**Decision :Committee considered the case as per agenda and it was decided to call from the firm following information** **i)** All items applied for import do not match with the chemistry given and their use in the process of manufacture is not clear. Firm may be advise to give item wise reactions and yields to justifying the requirement of all imported inputs **ii)** Firm may be called for personal hearing to explain above			

	Case No.:170/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00798/AM17/	RLA File :09/24/040/00284/AM17/	Lic.No/Date:0910064083 01.09.2016	
127	**Decision :** Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:			

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
SACUBITRIL	1 kg	1	(2R,4S)-4-Amino-5-(biphenyl-4-yl)-2-methylpentanoic acid ethyl ester hydrochloride	1.174

RA may take appropriate action as per the decision of Norms Committee

	Case No.:196/17/82-ALC4/2016	Party Name:ORCH LABORATORIES INDIA PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01157/AM17/	RLA File :09/24/040/00292/AM17/	Lic.No/Date:0910064089 01.09.2016	

128 **Decision :** Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
4-(Sulphamoyl Phenyl) Hydrazine Hcl	1 kg	1	Sulfanilamide	1.01
		2	Methanol	0.65

RA may take appropriate action as per the decision of Norms Committee

	Case No.:109/13/82-ALC4/2016	Party Name:AURA PHARMACEUTICALS PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00737/AM17/	RLA File :03/94/040/00484/AM17/	Lic.No/Date:0310807613 06.09.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

	Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
129	LUAROL (ORS) SACHETS EACH SACHET CONTAINS 13.5 GM OF DEXTROSE ANHYDROUS (TOTAL NET WEIGHT OF DEXTROSE ANHYDROUS IN 5,00,000 SACHETS ARE 6750.00 KGS)	500000 Number	1	DEXTROSE ANHYDROUS BP	6817.5 kg
	CETROL (ORS) SACHETS EACH SACHET CONTAINS 13.5 GM OF DEXTROSE ANHYDROUS (TOTAL NET WEIGHT OF DEXTROSE ANHYDROUS IN 12,00,000 SACHETS ARE 16200.00 KGS)	1200000 Number	2	DEXTROSE ANHYDROUS BP	16362 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:166/20/82-ALC4/2016	Party Name:REINE LIFESCIENCE	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
130	HQ File :01/82/050/01343/AM17/	RLA File :34/24/040/00151/AM17/	Lic.No/Date:3410042495 07.09.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm

whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Atorvastatin Calcium	1 kg	1	(4R-Cis)-,1- 1-Dimethylethy-6-cyanomethyl-2,2-dimethyl-1,3-dioxane-4 acetate	0.708
		2	4-Fluoro-alpha-(2-methyl-1-oxopropyl) gamma-oxo-N-beta-diphenyl benzene butanamide	0.994
		3	Methanol	6.79
		4	Acetone	1.59

RA may take appropriate action as per the decision of Norms Committee

131	**Case No.:167/20/82-ALC4/2016**	Party Name:REINE LIFESCIENCE	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01344/AM17/	RLA File :34/24/040/00154/AM17/	Lic.No/Date:3410042496 07.09.2016	

Decision : Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis no repeat licence is allowed.

RA may take appropriate action as per the decision of Norms Committee

132	**Case No.:100/16/82-ALC4/2016**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00917/AM17/	RLA File :05/23/040/00272/AM17/	Lic.No/Date:0510399660 08.09.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
CEFIXIME USP/BP/IP/EP POWDER	1 kg	1	7-Phenylacetamideo -3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1.50
		2	TRIPHENYL PHOSPHINE	0.82
		3	ACETONE	0.81
		4	N,N DIMETHYL FORMAMIDE (DMF)	2.74
		5	Dichloromethane (METHYLENE CHLORIDE/ MDC)	3.40
		6	TRIETHYLAMINE	0.2717
		7	PHENOL	0.3808
		8	METHANOL	4.21
		9	ACTIVATED CARBON	0.05

		10	MICA ESTER	0.82
		11	TETRA HYDROFURAN (THF)	1.64

RA may take appropriate action as per the decision of Norms Committee

	Case No.:167/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00795/AM17/	RLA File :09/24/040/00300/AM17/	Lic.No/Date:0910064112 08.09.2016	

133 **Decision :** Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
VORTIOXETINE HYDROBROMIDE	100.000 kg	1	2,4-DIMETHYLBENZETHIOL	185.000 kg

The above norms is allowed for one time basis and no repeat licence is allowed
RA may take appropriate action as per the decision of Norms Committee

	Case No.:169/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00797/AM17/	RLA File :09/24/040/00302/AM17/	Lic.No/Date:0910064113 08.09.2016	

134 **Decision :** Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
TAMOXIFEN CITRATE	1 kg	1	alpha-[4-(2-(dimethylamino)ethoxy)phenyl]-beta-ethyl-alphaphenyl phenethyl alcohol	1.382
		2	1,2-Diphenyl-Butan-1-one	0.20

RA may take appropriate action as per the decision of Norms Committee

	Case No.:209/17/82-ALC4/2016	Party Name:INTERNATIONAL HEALTHCARE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01170/AM17/	RLA File :09/24/040/00246/AM17/	Lic.No/Date:0910064103 08.09.2016	

135 **Decision :** Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Sl. No.	Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg

1	AGROFLOR-200 (Florfenicol vet. Oral solution-20% w/v) 1 litre pack	Number	1	FLORFENICOL	200 gm /1 litre pack
2	AGROFLOR-100 (Florfenicol vet. Oral solution-10% w/v) 1 litre pack	Number	2	FLORFENICOL	100 gm /1 litre pack
3	AGROTIL-L (Tilmicosin vet. Oral solution-25% w/v) 1 litre pack	Number	3	TILMICOSIN PHOSPHATE	283.74 gm /1 litre pack
4	AGROTIL (WSP) (Tilmicosin vet. Oral powder - 20% w/v) 1 kg pack	Number	4	TILMICOSIN PHOSPHATE	222.54 gm /1 kg pack
5	LESSCOX-2.5 (Toltrazuril vet. Oral solution-2.5% w/v) 1 litre pack	Number	5	TOLTRAZURIL	25 gm /1 litre pack
6	AGROCLAZ Diclazuril vet. Oral solution-1 % w/v) 1 litre pack	Number	6	DICLAZURIL	10 gm / 1 litre pack
7	AGROFLOR-200 Florfenicol vet. Oral solution-20 % w/v) 500 ml pack	Number	7	FLORFENICOL	100 gm /500 ml pack

RA may take appropriate action as per the decision of Norms Committee

136

Case No.:159/13/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/00787/AM17/	RLA File :05/24/040/00264/AM17/	Lic.No/Date:0510399649 08.09.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Dorzolamide and Timolol Ophthalmic Solution, 2.0%w/v + 0.5%w/v, 5ml (TIMODOL Sterile Eye Drops) (LOFTEMIDE)	1 kg	1	DORZOLAMIDE HYDROCHLORIDE	1. 731
		2	TIMOLOL MALEATE	As applied

RA may take appropriate action as per the decision of Norms Committee

	Case No.:208/17/82-ALC4/2016	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01169/AM17/	RLA File :09/24/040/00256/AM17/	Lic.No/Date:0910064101 08.09.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

137

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
2-(TETRAHYDRO-2H-PYRAN-4YL) HYDRAZINE CARBOXYLIC ACID TERT-BUTYL ESTER	1 kg	1	N-HEPTANE	0.34
		2	TETRAHYDROPYRAN-4-ONE	0.625
		3	TERT-BUTYL CARBAZATE	0.825
		4	NOBLYST P1141-10% PALLADIUM ON CARBON (Dry Basis)	0.036

RA may take appropriate action as per the decision of Norms Committee

	Case No.:166/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00794/AM17/	RLA File :09/24/040/00314/AM17/	Lic.No/Date:0910064123 09.09.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

138

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
1-[4-(PYRIDINE-2-YL)PHENYL]-5(S)-2,5-BIS[(TERT.BUTYLOXY-CARBONYL)-AMINO]-4(S)-HYDROXY-6-PHENYL-2-AZAHEXANE	2000.000 kg	1	4-FORMYL PHENYL BORONIC ACID	1000.000 kg
		2	(2R,3R)-N-(3-AMINO-2-HYDROXY-4-PHENYL BUTYL)-N-ISOBUTYL-4-AMINO BENZENE SULFONAMIDE	1580.000 kg

The above norms is allowed for one time basis and no repeat licence is allowed
RA may take appropriate action as per the decision of Norms Committee

	Case No.:105/13/82-ALC4/2016	Party Name:AARTI DRUGS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
139	HQ File :01/82/050/00733/AM17/	RLA File :03/94/040/00487/AM17/	Lic.No/Date:0310807836 16.09.2016	Defer Date:05.06.2018

Decision : It was decided to call from the firm complete technical details as per appendix 4E

140	**Case No.:90/16/82-ALC4/2016**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00907/AM17/	RLA File :05/24/040/00229/AM17/	Lic.No/Date:0510399749 16.09.2016	Defer Date:05.06.2018
	Decision : It was decided to call the firm for PH for explain their case.			

141	**Case No.:94/16/82-ALC4/2016**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00911/AM17/	RLA File :05/24/040/00230/AM17/	Lic.No/Date:0510399750 16.09.2016	Defer Date:05.06.2018
	Decision : It was decided to call the firm for PH for explain their case.			

142	**Case No.:95/16/82-ALC4/2016**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00912/AM17/	RLA File :05/24/040/00222/AM17/	Lic.No/Date:0510399746 16.09.2016	Defer Date:05.06.2018
	Decision : It was decided to call the firm for PH for explain their case.			

143	**Case No.:97/16/82-ALC4/2016**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00914/AM17/	RLA File :05/24/040/00261/AM17/	Lic.No/Date:0510399752 16.09.2016	Defer Date:05.06.2018
	Decision : It was decided to call the firm for PH for explain their case.			

144	**Case No.:6/20/82-ALC4/2016**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01183/AM17/	RLA File :05/24/040/00221/AM17/	Lic.No/Date:0510399744 16.09.2016	Defer Date:05.06.2018
	Decision : It was decided to call the firm for PH for explain their case.			

145	**Case No.:70/16/82-ALC4/2016**	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00887/AM17/	RLA File :05/23/040/00237/AM17/	Lic.No/Date:0510399777 20.09.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
MIFEPRISTONE	1 kg	1	ETHYLENE DELTENONE	1.48 kg
		2	PROPYNE GAS	1.61 kg

RA may take appropriate action as per the decision of Norms Committee

146	**Case No.:72/16/82-ALC4/2016**	Party Name:ASIATIC DRUGS &PHARMACEUTICALS PVT. LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00889/AM17/	RLA File :05/23/040/00214/AM17/	Lic.No/Date:0510399816 22.09.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

147	**Case No.:56/17/82-ALC4/2016**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01017/AM17/	RLA File :03/94/040/00582/AM17/	Lic.No/Date:0310808049 26.09.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl No.	Import Item	Qty allowed in gm
Zecuf - N- Lozenges Flavour Orange/Lemon/Mint. Each Uncoated Lozenge Contains Amylocaine Hydrochloride 0.5 mg, Bacitracin Zinc (100 Unit) 1.67 mg, Neomycin Base 2.5mg Eq.to Neomycin Sulphate 4.17mg . Net Content Amylocaine Hydrochloride 5 Kgs, Bacitracin Zinc EP 16.70Kgs Neomycin Sulphate USP 41.70Kgs.	1000 Number	1	Amylocaine Hydrochloride	0.510
		2	Bacitracin Zinc EP	1.70
		3	Neomycin Sulphate USP	4.25

RA may take appropriate action as per the decision of Norms Committee.

148	**Case No.:13/17/82-ALC4/2016**	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00974/AM17/	RLA File :03/94/040/00585/AM17/	Lic.No/Date:0310808096 27.09.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
PARA ANISIC ACID	1 kg	1	Para Hydroxy Benzoic Acid	1.12 kg

RA may take appropriate action as per the decision of Norms Committee

149	**Case No.:113/13/82-ALC4/2016**	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00741/AM17/	RLA File :09/24/040/00342/AM17/	Lic.No/Date:0910064191 27.09.2016	Defer Date:05.06.2018
	Decision : Committee considered the case as per agenda and it was decided to call from the firm following information			

i) All items applied for import do not match with the chemistry given and their use in the process of manufacture is not clear. Firm may be advise to give item wise reactions and yields to justifying the requirement of all imported inputs

ii) Firm may be called for personal hearing to explain above

150	**Case No.:114/13/82-ALC4/2016**	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00742/AM17/	RLA File :09/24/040/00341/AM17/	Lic.No/Date:0910064192 27.09.2016	Defer Date:05.06.2018

Decision : Committee considered the case as per agenda and it was decided to call from the firm following information:

i) All items applied for import do not match with the chemistry given and their use in the process of manufacture is not clear. Firm may be advise to give item wise reactions and yields to justifying the requirement of all imported inputs

ii) Firm may be called for personal hearing to explain above

151	**Case No.:109/16/82-ALC4/2016**	Party Name:PANERA BIOTEC PVT.LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00926/AM17/	RLA File :05/24/040/00307/AM17/	Lic.No/Date:0510399924 28.09.2016	

Decision : Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis and no repeat licence is allowed.

RA may take appropriate action as per the decision of Norms Committee

152	**Case No.:140/20/82-ALC4/2016**	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01317/AM17/	RLA File :09/24/040/00348/AM17/	Lic.No/Date:0910064196 28.09.2016	

Decision : Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
PREGABALIN	1 kg	1	R-(-)-3-(CARBAMOYLMETHYL)-5-METHYL HEXANOIC ACID	1.605

RA may take appropriate action as per the decision of Norms Committee

153	**Case No.:194/17/82-ALC4/2016**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01155/AM17/	RLA File :09/24/040/00339/AM17/	Lic.No/Date:0910064206 29.09.2016	

Decision : Committee considered case as per agenda and in the presence of the technical experts, it was decided

to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
N-BENZYL -3 (S)-HYDROXY PYRROLIDINE (BHP)	1 kg	1	L-MALIC ACID	2.69
		2	BENZYLAMINE	2.28
		3	TETRAHYDRO FURAN	3.77
		4	SODIUM BORO HYDRIDE	2.26
		5	R-MANDELIC ACID	1.60

RA may take appropriate action as per the decision of Norms Committee

154	**Case No.:90/13/82-ALC4/2016**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00718/AM17/	RLA File :52/24/040/00042/AM17/	Lic.No/Date:5210042032 30.09.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

155	**Case No.:69/16/82-ALC4/2016**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00886/AM17/	RLA File :05/23/040/00310/AM17/	Lic.No/Date:0510399960 03.10.2016	

Decision : Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
7 AVNA POWDER	1 kg	1	7-Phenylacetamideo -3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	2.672
		2	TRIPHENYL PHOSPHINE	1.26
		3	n- BUTYL ACETATE	5.06
		4	METHYLENE CHLORIDE(MDC)	12.66
		5	PHENOL	0.933
		6	METHANOL	8.00

RA may t2.26ake appropriate action as per the decision of Norms Committee

156	**Case No.:98/16/82-ALC4/2016**	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00915/AM17/	RLA File :05/23/040/00293/AM17/	Lic.No/Date:0510400012 04.10.2016	

Decision : Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
Estrone	1 kg	1	ADD	1.40 kg

RA may take appropriate action as per the decision of Norms Committee

157	**Case No.:200/17/82-ALC4/2016**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01161/AM17/	RLA File :09/24/040/00312/AM17/	Lic.No/Date:0910064252 06.10.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in mg/tablet
AMOXYCILLIN AND CLAVULANATE POTASSIUM TABLETS 625 MG	Number	1.	6 - A P A	332.44
		2.	D(-)P-Hydroxy Phenyl Glycine base	274.32
		3.	Methyl Aceto Acetate	208.83
		4	Methanol	171.02
		5	Triethylamine	16.97
		6	Methylene Chloride	193.14
		7	Isopropyl Alcohol	246.40
		8	N-N-Dimethyl Acetamide	57.94
		9	Pivaloyl Chloride	193.14
		10	Clavulanate Potassium +Avicel / Potassium Clavulanate with Microcrystalline Cellulose (1:1)	303.77

RA concerned may take further necessary action as per above decision of NC

158	**Case No.:11/17/82-ALC4/2016**	Party Name:CIPLA LIMITED.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00972/AM17/	RLA File :03/94/040/00617/AM17/	Lic.No/Date:0310808312 06.10.2016	Defer Date:05.06.2018

Decision : Committee considered the case as per agenda and it was decided to call from the firm following information

i) Copy of DML for each export product
ii) Master Batch Formula for each export product
iii) NOC from Ministry of Environment Forest and Climate Change

159	**Case No.:49/17/82-ALC4/2016**	Party Name:CIPLA LIMITED.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0310808433	s

:01/82/050/01010/AM17/	:03/94/040/00622/AM17/	17.10.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
Ipratropium Bromide 20mcg and Salbutamol Sulphate 100mcg Inhaler (200MD) DUOLIN INHALER (200MD)	Number	1	Ipratropium Bromide	4.00 mg
		2	63mcl AEROSOL VALVES	Relevant as per packing policy
		3	19ml ALUMINIUM CAN	
		4	0.58 mm OD ACTUATORS WITH DUST COVERS / CAPS	
		5	Heptafluropropane P227 Gas	21.12 mg
Ipratropium Pressurised Inhalation 40mcg / Ipravent 40mcg Inhaler (200MD) Ipramar 40mcg Inhaler	Number	1	Ipratropium Bromide	8.00 mg
		2	63mcl AEROSOL VALVES	Relevant as per packing policy
		3	19ml ALUMINIUM CAN	
		4	0.58 mm OD ACTUATORS WITH DUST COVERS / CAPS	
		5	Heptafluropropane P227 Gas	21.12 mg
Ipratropium Bromide 20mcg and Salbutamol Sulphate 100mcg Inhaler (200MD) DUOLIN INHALER (200MD)	Number	1	Ipratropium Bromide	4.00
		2	63mcl AEROSOL VALVES	Relevant as per packing policy
		3	19ml ALUMINIUM CAN	
		4	0.58 mm OD ACTUATORS WITH DUST COVERS / CAPS	
		5	Heptafluropropane P227 Gas	21.10 mg

RA concerned may take further necessary action as per above decision of NC

	Case No.:9/17/82-ALC4/2016	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
160	HQ File :01/82/050/00970/AM17/	RLA File :03/94/040/00629/AM17/	Lic.No/Date:0310808422 17.10.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
TINOSORB S / VIVITRIAZ S	1 kg	1.	TOLUENE	2.80
		2.	ACTIVATED CARBON	0.100
		3.	ETHYLENE DI CHLORIDE	1.95
		4	RESORCINOL	1.20
		5	2-ETHYL HEXYL BROMIDE	1.54

RA concerned may take further necessary action as per above decision of NC

	Case No.:25/17/82-ALC4/2016	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00986/AM17/	RLA File :03/94/040/00648/AM17/	Lic.No/Date:0310808508 18.10.2016	

161 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
4-(1, 1-Dimethylethyl)-4-Methoxy dibenzoyl methane (AVIS)	1 kg	1.	PARA TERTIATORY 4-TERT-BUTYL BENZOIC ACID OR PARA TERTIARY BUTYL BENZOIC ACID(PTBBA)	1.11
		2.	ACETYL ANISOLE	0.83
		3.	ACTIVATED CARBON	0.025
		4	SODAMIDE	0.44
		5	METHANOL	2.00
		6	TOLUENE	1.00

RA concerned may take further necessary action as per above decision of NC

	Case No.:107/16/82-ALC4/2016	Party Name:DALAS BIOTECH LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00924/AM17/	RLA File :05/23/040/00474/AM16/	Lic.No/Date:0510400138 18.10.2016	

162 **Decision :** Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
D(-) P-HYDROXY PHENYL	1 kg	1	D (-) Para Hydroxy Phenyl Glycin Base	1.025

GLYCINE METHYL ESTER		2	Methanol	0.76

RA may take appropriate action as per the decision of Norms Committee

163

Case No.:54/16/82-ALC4/2016	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/00871/AM17/	RLA File :22/24/040/00065/AM17/	Lic.No/Date:2210015580 18.10.2016	

Decision : Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Ropinirole Hydrochloride	1 kg	1	N-(2-Methyl-3-Nitrophenethyl)-N-Propylpropan-1-Amine Hydrochloride	2.146
		2	Methanol	5.54
		3	Toluene	9.81
		4	Acetone	4.76

RA may take appropriate action as per the decision of Norms Committee

164

Case No.:134/20/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/01311/AM17/	RLA File :09/24/040/00390/AM17/	Lic.No/Date:0910064282 20.10.2016	

Decision : Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
LEDIPASVIR IH	1 kg	1	(6S)-6-[5-[7-[2-(1R,3S,4S)-2-AZABICYCLO[2.2.1]HEPT-3-YL-1H-BENZIMIDAZOL-6-YL]-9, 9-DIFLUORO-9H-FLUOREN-2-YL]-1H-IMIDAZOL-2-YL]-5-AZASPIRO[2.4]HEPTANE HYDROCHLORIDE (1:4)	1.08
		2	2-Methoxy carbonyl amino 3-methyl-butyric acid (or) MOC-L-VALINE	0.394

RA may take appropriate action as per the decision of Norms Committee

165

Case No.:116/20/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/01293/AM17/	RLA File :09/24/040/00398/AM17/	Lic.No/Date:0910064287 21.10.2016	

Decision : Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
CINACALCET HYDROCHLORIDE	1 kg	1	N-[(1R)-1-naphthalen-1-ylethyl]-3-[3-(trifluoromethyl)phenyl]propanamide (OR) (R)-N-(1-(Naphthalen-1-yl)ethyl)-3-(3-(trifluoromethyl)phenyl)propanamide	1.18

RA may take appropriate action as per the decision of Norms Committee

166	**Case No.:51/16/82-ALC4/2016**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00868/AM17/	RLA File :22/24/040/00067/AM17/	Lic.No/Date:2210015583 25.10.2016	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower no repeat one time basis only:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
CLARITHROMYCIN GRANULES 42% (SUSPENSION GRADE)	1 kg	1	CLARITHROMYCIN	0.4242 kg
		2	CARBOPOL	0.30 kg
		3	HPMC Phthalate	0.30 kg
		4	ACETONE	2.00 kg

RA may take appropriate action as per the decision of Norms Committee

167	**Case No.:125/20/82-ALC4/2016**	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01302/AM17/	RLA File :09/24/040/00318/AM17/	Lic.No/Date:0910064309 26.10.2016	

Decision : Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
VALGANCICLOVIR HYDROCHLORIDE	1 kg	1	CBZ-L-Valine Ganciclovir	1.735

RA may take appropriate action as per the decision of Norms Committee

168	**Case No.:131/20/82-ALC4/2016**	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01308/AM17/	RLA File :09/24/040/00319/AM17/	Lic.No/Date:0910064308 26.10.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
DARUNAVIR	1kg	1	(2S, 3S)-1,2-EPOXY-(BOCAMINO)-4-PHENYLBUTANE	1.40 kg
		2	ISO BUTYL AMINE	0.854 kg
		3	4-ACETAMIDO BENZENE SULFONYL CHLORIDE	1.30 kg
		4	Carbonic acid, 2,5-dioxo-1-pyrrolidinyl [(3R,3aS,6aR)-hexahydrofuro[2,3-b]furan-3yl] ester (Carbamate)	0.598 kg
		5	Methylene Dichloride	6.00 kg

RA concerned may take further necessary action as per above decision of NC

169	**Case No.:152/20/82-ALC4/2016**	Party Name:BIOLOGICAL E LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01329/AM17/	RLA File :09/24/040/00220/AM17/	Lic.No/Date:0910064300 26.10.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of Department of Biotechnology.			

170	**Case No.:126/20/82-ALC4/2016**	Party Name:EMMENNAR PHARMA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01303/AM17/	RLA File :09/24/040/00376/AM17/	Lic.No/Date:0910064311 26.10.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
TRI PHENYL PHOSPHINE	1kg	1	MONOCHLORO BENZENE	2.378
		2	MAGNESIUM INGOT	0.905
		3	TETRAHYDROFURAN	0.80
		4	YELLOW PHOSPHOROUS	0.206

RA concerned may take further necessary action as per above decision of NC

171	**Case No.:15/17/82-ALC4/2016**	Party Name:HARMONY LIFESCIENCE PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00976/AM17/	RLA File :03/94/040/00672/AM17/	Lic.No/Date:0310808773 26.10.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

172	**Case No.:19/16/82-ALC4/2016**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2018	**Status: Approved**

		05.06.2018	
HQ File :01/82/050/00836/AM17/	RLA File :05/23/040/00355/AM17/	Lic.No/Date:0510400295 27.10.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in mg/tablet
CEFIXIME METHYL ESTER USP/BP/IP/EP POWDER	Number	1.	7-Phenylacetamideo -3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1.4219
		2.	TRIPHENYL PHOSPHINE	0.7756
		3.	ACETONE	0.806
		4	N,N DIMETHYL FORMAMIDE (DMF)	2.736
		5	Dichloromethane (METHYLENE CHLORIDE/ MDC)	3.393
		6	TRIETHYLAMINE	0.2668
		7	PHENOL	0.3808
		8	METHANOL	4.222
		9	ACTIVATED CARBON	0.050
		10	MICA ESTER	0.820
		11	TETRA HYDROFURAN (THF)	1.644

RA concerned may take further necessary action as per above decision of NC

	Case No.:130/16/82-ALC4/2016	Party Name:IOL CHEMICALS AND PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00947/AM17/	RLA File :30/24/040/00027/AM17/	Lic.No/Date:3010103875 27.10.2016	

173

Decision : Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
3ALPHA 7 BETA DIHYDROXY 5BETA CHOLAN 24 OIC ACID(TECHNICAL GRADE)	1 kg	1	CHOLIC ACID (TECHNICAL GRADE)	1.705

RA may take appropriate action as per the decision of Norms Committee

174	**Case No.:95/17/82-ALC4/2016**	Party Name:CONCORD	Meet No/Date:3/82-	**Status:**

		BIOTECH LTD	ALC4/2018 05.06.2018	**Approved**
	HQ File :01/82/050/01056/AM17/	RLA File :08/24/040/00268/AM17/	Lic.No/Date:0810138997 28.10.2016	

Decision : Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
MYCOPHENOLATE MOFETIL	1 kg	1	GLYCINE	2.29

RA may take appropriate action as per the decision of Norms Committee

	Case No.:11/16/82-ALC4/2016	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00828/AM17/	RLA File :31/83/040/00094/AM17/	Lic.No/Date:3110066388 31.10.2016	

175

Decision : Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
SEVELAMER HYDROCHLORIDE [RELEVANT BULK DRUG]	1 kg	1	POLYALLYLAMINE PAA-HCL-3L [CHEMICAL]	1.012
SEVELAMER CARBONATE [RELEVANT BULK DRUG]	1 kg	1	ALLYLAMINE HCL SOLUTION (60%) [CHEMICAL]	1.69

RA may take appropriate action as per the decision of Norms Committee

	Case No.:18/16/82-ALC4/2016	Party Name:HONOUR LAB LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00835/AM17/	RLA File :09/24/040/00417/AM17/	Lic.No/Date:0910064330 31.10.2016	

176

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Isopropyl ((S)-(Perfluorophenoxy)(Phenoxy)Phosphoryl)-L-Alaninate	1 kg	1.	L-alanine	0.74
		2.	Dimethyl formamide	1.20
		3.	Phenyl dichloro phosphate	0.931
		4	Triethyl amine	0.80
		5	Pentafluorophenol	0.77
		6	Diisopropyl ether	1.50
		7	Acetonitrile	1.50

RA concerned may take further necessary action as per above decision of NC

	Case No.:158/20/82-ALC4/2016	Party Name:ENAL DRUGS PVT LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01335/AM17/	RLA File :09/24/040/00411/AM17/	Lic.No/Date:0910064347 03.11.2016	

177 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed In kg
2,3-DIMETHYL-4-NITROPYRIDINE-N-OXIDE	1kg	1	2,3, LUTIDINE	0.85
		2	METHYLENE CHLORIDE	1.175
		3	ISOPROPYL ALCOHOL	0.46

RA concerned may take further necessary action as per above decision of NC

	Case No.:150/20/82-ALC4/2016	Party Name:EYTAN LABS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01327/AM17/	RLA File :09/24/040/00410/AM17/	Lic.No/Date:0910064338 03.11.2016	

178 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
4-AMINO-2-OXO PYRIMIDINYL OXATHIOLANE-2-CARBOXYLIC ACID ISO PROPYL METHYL CYCLO HEXYL ESTER (CYCLO HEXYL ESTER) OR (CHE) OR (CHE-III)	1kg	1	GLYOXYLIC ACID - 50%	0.743
		2	2,5 DIHYDROXY 1,4-DITHIANE	0.325
		3	CYTOSINE	0.428
		4	HEXAMETHYL DISILAZANE	0.698
		5	DIMETHYL FORMAMIDE	0.26
		6	TRIETHYL AMINE	0.67
		7	METHYLENE CHLORIDE	1.56
		8	L-MENTHOL	0.751
		9	TOLUENE	1.00

RA concerned may take further necessary action as per above decision of NC

	Case No.:157/20/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01334/AM17/	RLA File :09/24/040/00426/AM17/	Lic.No/Date:0910064346 03.11.2016	

179 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
Oseltamivir Phosphate	1kg	1	Shikimic acid	1.66
		2	Triethyl orthoformate	4.45
		3	Methane sulfonyl chloride	1.46

4	Triethyl silane	0.90
5	N-heptane	15.00
6	Diallyl amine	0.580
7	1,3-Dimethyl barbituric acid	0.560

RA concerned may take further necessary action as per above decision of NC

180

Case No.:148/20/82-ALC4/2016	Party Name:LEE PHARMA LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/01325/AM17/	RLA File :09/24/040/00399/AM17/	Lic.No/Date:0910064340 03.11.2016	

Decision : Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
SITAGLIPTIN PHOSPHATE MONOHYDRATE	1 kg	1	(3R)-3-Amino-1-[3-(trifluoromethyl)-5,6,7,8-tetrahydro-1,2,4-triazolo[4,3-a]pyrazin-7-yl]-4-(2,4,5-trifluorophenyl) butan-1-one	0.934 kg

RA may take appropriate action as per the decision of Norms Committee

181

Case No.:160/20/82-ALC4/2016	Party Name:VIRUPAKSHA ORGANICS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/01337/AM17/	RLA File :09/24/040/00427/AM17/	Lic.No/Date:0910064336 03.11.2016	

Decision : considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed In kg
SOFOSBUVIR	1kg	1	1-((2R,3R,4R,5R)-tetrahydro-3,4-dihydroxy-5-(hydroxymethyl)-3-methylfuran-2-yl)pyrimidine-2,4(1H,3H)-dione	0.60
		2	N-[(S)-(2,3,4,5,6-Penta fluorophenoxy) Phenoxy phosphinyl]-L-Alanine 1-Methylethyl Ester	1.44

RA concerned may take further necessary action as per above decision of NC

182

Case No.:25/20/82-ALC4/2016	Party Name:ALKALOIDS CORPORATION	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/01202/AM17/	RLA File :02/24/040/00145/AM17/	Lic.No/Date:0210207123 07.11.2016	Defer Date:05.06.2018

Decision : Deferred for comments of TE

	Case No.:16/14/82-ALC4/2016	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00814/AM17/	RLA File :04/24/040/00133/AM17/	Lic.No/Date:0410162482 10.11.2016	

183

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed In kg
Pyrrolidine Nor Ephedrine or ((1R,2S)-Pyrrolidinyl nor ephedrine)	1kg	1	Propiophenone	3.21
		2	Bromine	4.31
		3	Toluene	2.50
		4	Pyrrolidine	1.90
		5	Causticsoda Flakes	5.98
		6	L-Glutamic acid	0.89
		7	Acetone	2.67

RA concerned may take further necessary action as per above decision of NC

184

	Case No.:92/1/82-ALC4/2017	Party Name:HARMONY LIFESCIENCE PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01446/AM17/	RLA File :03/94/040/00701/AM17/	Lic.No/Date:0310809129 11.11.2016	Defer Date:05.06.2018

Decision : Deferred for comments of TE

185

	Case No.:101/17/82-ALC4/2016	Party Name:JUBILANT GENERICS LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01062/AM17/	RLA File :05/23/040/00372/AM17/	Lic.No/Date:0510400404 11.11.2016	Defer Date:05.06.2018

Decision :Deferred for comments of TE

186

	Case No.:144/20/82-ALC4/2016	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01321/AM17/	RLA File :09/24/040/00430/AM17/	Lic.No/Date:0910064386 15.11.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
DARUNAVIR ETHANOLATE	1 kg	1	(S,S)-BOC Epoxide (or) tert-butyl-(1S)-1-[(2S)-oxiran-2-yl]-2-phenylethylcarbamate (or) (2S, 3S)-BOC Epoxide	1.12
		2	Isobutyl amine	1.648

3	P-Nitrobenzene sulfonyl chloride	1.04
4	(3R,3aS,6aR)-hexahydrofuro[2,3-b]furan-3-yl 4-nitrophenyl carbonate (or) Nitrocomplex (DAR-IIA)	0.656
5	Activated Carbon(ENO-PC)	0.100
6	Methanol	5.37
7	Triethylamine	0.40
8	Methylene Dichloride	6.82
9	Isopropyl alcohol	4.94

RA concerned may take further necessary action as per above decision of NC

187	**Case No.:120/20/82-ALC4/2016**	Party Name:RAKSHIT PHARMACEUTICALS LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01297/AM17/	RLA File :09/24/040/00421/AM17/	Lic.No/Date:0910064379 15.11.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

188	**Case No.:124/20/82-ALC4/2016**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01301/AM17/	RLA File :09/24/040/00432/AM17/	Lic.No/Date:0910064382 15.11.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

189	**Case No.:109/20/82-ALC4/2016**	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01286/AM17/	RLA File :09/24/040/00445/AM17/	Lic.No/Date:0910064399 18.11.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

190	**Case No.:127/20/82-ALC4/2016**	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01304/AM17/	RLA File :09/24/040/00459/AM17/	Lic.No/Date:0910064397 18.11.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

191	**Case No.:121/20/82-ALC4/2016**	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01298/AM17/	RLA File :09/24/040/00461/AM17/	Lic.No/Date:0910064401 18.11.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

192	**Case No.:122/20/82-ALC4/2016**	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2018	**Status: Approved**

		05.06.2018	
HQ File :01/82/050/01299/AM17/	RLA File :09/24/040/00451/AM17/	Lic.No/Date:0910064402 18.11.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
Oseltamivir Phosphate	1kg	1	Shikimic acid	1.66
		2	Triethyl orthoformate	4.45
		3	Methane sulfonyl chloride	1.46
		4	Triethyl silane	0.90
		5	N-heptane	15.00
		6	Diallyl amine	0.580
		7	1,3-Dimethyl barbituric acid	0.560

RA concerned may take further necessary action as per above decision of NC

193	**Case No.:128/20/82-ALC4/2016**	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01305/AM17/	RLA File :09/24/040/00436/AM17/	Lic.No/Date:0910064400 18.11.2016	Defer Date:05.06.2018
	Decision :Deferred for comments of TE			

194	**Case No.:138/17/82-ALC4/2016**	Party Name:MAPLE CROSS REMEDIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01099/AM17/	RLA File :03/95/040/00624/AM17/	Lic.No/Date:0310809210 22.11.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

195	**Case No.:66/17/82-ALC4/2016**	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01027/AM17/	RLA File :08/24/040/00293/AM17/	Lic.No/Date:0810139050 22.11.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

196	**Case No.:91/17/82-ALC4/2016**	Party Name:RONAK CHEMICALS	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01052/AM17/	RLA File :34/24/040/00224/AM17/	Lic.No/Date:3410042673 22.11.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg
BARBITURIC ACID	1kg	1	DI ETHYL MALONATE	1.46
		2	SODIUM METAL	0.179

	RA concerned may take further necessary action as per above decision of NC

197	**Case No.:120/17/82-ALC4/2016**	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01081/AM17/	RLA File :03/95/040/00602/AM17/	Lic.No/Date:0310809205 22.11.2016	Defer Date:05.06.2018
	Decision : Committee considered the case as per agenda and it was decided to call from the firm a copy of DML list of approved item showing composition.			

198	**Case No.:99/17/82-ALC4/2016**	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01060/AM17/	RLA File :22/24/040/00073/AM17/	Lic.No/Date:2210015598 23.11.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

199	**Case No.:87/17/82-ALC4/2016**	Party Name:ASIATIC DRUGS &PHARMACEUTICALS PVT. LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01048/AM17/	RLA File :05/23/040/00365/AM17/	Lic.No/Date:0510400453 24.11.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

200	**Case No.:86/17/82-ALC4/2016**	Party Name:ALCHEM INTERNATIONAL PVT. LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01047/AM17/	RLA File :05/23/040/00358/AM17/	Lic.No/Date:0510400474 25.11.2016	Defer Date:05.06.2018
	Decision :Committee considered the case as per agenda and it was decided to call the firm for personal hearing to explain their case			

201 **	**Case No.:155/17/82-ALC4/2016**	Party Name:CIPLA LIMITED.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01116/AM17/	RLA File :03/94/040/00757/AM17/	Lic.No/Date:0310809323 25.11.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
Budes N 200mcg/dose (200MD) / Budesonid Stada N (200 MD) Budespray / Budecort Budesonide / BUDEMAR 200mcg Inhaler (200MD) with 63mcl Aerosol Valve, 19ml Aluminium Can, 0.48 Actuator 134A HFA	1kg	1	Budesonide	0.04 gms
		2	63mcl AEROSOL VALVES	Relevant as per packing policy
		3	19ml ALUMINIUM CAN	
		4	0.48 mm OD ACTUATORS WITH DOSE COUNTER	
		5	1,1,1,2,Tetrafluoroethane	18.2 gms

18.20 gms				

RA concerned may take further necessary action as per above decision of NC

202	**Case No.:129/17/82-ALC4/2016**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01090/AM17/	RLA File :03/94/040/00675/AM17/	Lic.No/Date:0310809367 28.11.2016	

Decision : In the light of earlier decision taken by NC in its 2/82 meeting dated16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
Tri Ethyl Phosphono Acetate	1 Kg.	1.	Tri Ethyl Phosphite	0.83 kg
		2.	Ethyl Chloro Acetate	0.70 kg

RA concerned may take further necessary action as per above decision of NC

203	**Case No.:180/17/82-ALC4/2016**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01141/AM17/	RLA File :03/94/040/00689/AM17/	Lic.No/Date:0310809370 28.11.2016	Defer Date:05.06.2018

Decision :Deferred for comments of TE

204	**Case No.:84/17/82-ALC4/2016**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01045/AM17/	RLA File :05/24/040/00415/AM17/	Lic.No/Date:0510400507 28.11.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
Candesartan Cilexetil	1 kg	1	2-Ethoxy-1-[[(2-(1-triphenylmethyl-1H-tetrazol-5-yl)biphenyl-4-yl)methyl] benzimidazole-7-carboxylic acid (CS04) or Trityl Candesartan	1.35 kg
		2	Cyclohexyl-1-iodoethyl carbonate (CSS01) /Cyclohexyl-1-chloroethyl carbonate	0.49 kg

RA concerned may take further necessary action as per above decision of NC

205	**Case No.:36/20/82-ALC4/2016**	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**

HQ File :01/82/050/01213/AM17/	RLA File :05/24/040/00423/AM17/	Lic.No/Date:0510400571 01.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
62/0- Visallergol Eye Drops 0.2%, 2.5 ml (Net content of bulk drug = 187.040 Gms)	pack	1	Olopatadine HCL	5.25 mg /per pack
62/0- OFTAHIST (Olopatadine Eye Solution 0.1% vial of 5ml) Net content of bulk drug = 61.277 Gms	Pack	1	Olopatadine HCL	5.25 mg / per pack

RA concerned may take further necessary action as per above decision of NC

206	**Case No.:116/17/82-ALC4/2016**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01077/AM17/	RLA File :52/24/040/00053/AM17/	Lic.No/Date:5210042078 02.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
N-OCTYL-D-GLUCAMINE	1 kg	1	N-OCTYLAMINE	0.825 kg
		2	D-GLUCOSE	0.770 kg

RA concerned may take further necessary action as per above decision of NC

207	**Case No.:128/1/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01482/AM17/	RLA File :04/24/040/00145/AM17/	Lic.No/Date:0410162536 02.12.2016	Defer Date:05.06.2018

Decision : Deferred for comments of TE

208	**Case No.:128/17/82-ALC4/2016**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01089/AM17/	RLA File :03/94/040/00801/AM17/	Lic.No/Date:0310809609 05.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Qty.	Import items	Quantity allowed

1	Clobetasol Propionate Cream USP 0.05% (Pack Size 15gm) (Net Weight of Clobetasol Propionate USP (Micronized) 0.38 Kgs)	Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	7.65 mg / 15 gm pack
2	Clobetasol Propionate Cream USP 0.05% (Pack size 30gm) (Net Weight of Clobetasol Propionate USP (Micronized) 0.38 Kgs)	Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	15.30 mg / 30 gm pack
3	Clobetasol Propionate Cream USP 0.05% (Pack size 45 gm) (Net Weight of Clobetasol Propionate USP (Micronized) 0.23 Kgs)	Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	22.95 mg / 45 gm/pack
4	Clobetasol Propionate Cream USP 0.05% (Pack size 60gm) (Net Weight of Clobetasol Propionate USP (Micronized) 0.75 Kgs)	Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	30.60 mg / 60 gm pack
5	Clobetasol Propionate Ointment USP 0.05% (Pack size 15gm) (Net Weight of Clobetasol Propionate USP (Micronized) 0.08 Kgs)	Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	7.65 mg / 15 gm pack
6	Clobetasol Propionate Ointment USP 0.05% (Pack size 30gm) (Net Weight of Clobetasol Propionate USP (Micronized) 0.38 Kgs)	Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	15.30 mg / 30 gm pack
7	Clobetasol Propionate Ointment USP 0.05% (Pack size 45gm) (Net Weight of Clobetasol Propionate USP (Micronized) 0.23 Kgs)	Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	22.95 mg / 45 gm pack
8	Clobetasol Propionate Ointment USP 0.05% (Pack size 60gm) (Net Weight of Clobetasol Propionate USP (Micronized) 0.75 Kgs)	Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	30.60 mg / 60 gm pack
9	Clobetasol Propionate Spray 0.05% (Pack size 59ml) (Net Weight of Clobetasol Propionate USP (Micronized) 0.30 Kgs)	Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	30.09 mg/ 59 ml pack
10	Clobetasol Propionate Spray 0.05% (Pack size 125ml) (Net Weight of Clobetasol Propionate USP (Micronized) 1.59 Kgs)	Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	63.75 mg/ 125 ml pack

RA concerned may take further necessary action as per above decision of NC

209	**Case No.:78/17/82-ALC4/2016**	Party Name:INDIA GLYCOLS	Meet No/Date:3/82-	**Status:**

		LTD.,	ALC4/2018 05.06.2018	**Approved**
	HQ File :01/82/050/01039/AM17/	RLA File :05/23/040/00412/AM17/	Lic.No/Date:0510400608 06.12.2016	

Decision : the light of earlier decision taken by NC in its 23/82 meeting dated 06.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Mono Ethylene Glycol (MEG)	1 kg	1.	Denatured Ethyl Alcohol	1.123 kg
		2.	Silver Catalyst	0.000228 kg
		3.	Alumina Catalyst	0.000362 kg

RA may take appropriate action as per the decision of Norms Committee.

210	**Case No.:79/17/82-ALC4/2016**	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01040/AM17/	RLA File :05/23/040/00426/AM17/	Lic.No/Date:0510400659 07.12.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

211	**Case No.:80/17/82-ALC4/2016**	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01041/AM17/	RLA File :05/23/040/00424/AM17/	Lic.No/Date:0510400658 07.12.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

212	**Case No.:142/20/82-ALC4/2016**	Party Name:HINDYS LAB PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01319/AM17/	RLA File :09/24/040/00492/AM17/	Lic.No/Date:0910064449 07.12.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

213	**Case No.:21/20/82-ALC4/2016**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01198/AM17/	RLA File :05/23/040/00402/AM17/	Lic.No/Date:0510400685 08.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
CITALOPRAM TABLETS USP 10 MG	1 No.	1	Citalopram Hydrobromide	12.49 mg

CITALOPRAM TABLETS USP 20 MG49.96 mg	1 No.	1	Citalopram Hydrobromide	24.98 mg
CITALOPRAM TABLETS USP 40 MG	1 No.	1	Citalopram Hydrobromide	49.96 mg

RA concerned may take further necessary action as per above decision of NC

214	**Case No.:22/20/82-ALC4/2016**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01199/AM17/	RLA File :05/23/040/00404/AM17/	Lic.No/Date:0510400686 08.12.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

215	**Case No.:81/17/82-ALC4/2016**	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01042/AM17/	RLA File :08/24/040/00360/AM17/	Lic.No/Date:0810139254 09.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
BIO HYALUR SV 1.6 ML PFS (SODIUM HYALURONATE OPHTHALMIC SOLUTION 3%)	6000.000 Numbers	1	SHISEIDO SODIUM HYALURONATE SZE GRADE EP	293.76 gm
		2	BARRELS (HYPAK SCF 2.25 ML RF PRTC FM 27) (COMPONENT FOR PREFILLED SYRINGE)(HEIGHT 73.30 MM, DIAMETER (EXTERNAL) 10.85MM DIAMETER (INTERNAL) 8.65MM (+/- 10%))	Relevant as per packing policy
		3	PLUNGER ROD (HYPAK PR 2.25 ML PP) (COMPONENT FOR PREFILLED SYRINGE)(LENGTH 58.52 MM TO 60.10 MM, WIDTH 11.99 MM TO 12.75 MM (+/- 10%))	Relevant as per packing policy
		4	PLUNGER STOPPER (HYPAK BSCF 1-3 ML PH ML PH 701/50C BLK SI 1000 WWD) (COMPONENT FOR PREFILLED SYRINGE HEIGHT 7.7 MM, OUTER DIAMETER 9.15 MM, INNER DIAMETER 6.25	Relevant as per packing policy

	MM (+/- 10%))		
5	BACK STOP (BACK STOP 1-3 ML PP CLEAR) (COMPONENT FOR PREFILLED SYRINGE) (LENGTH 24.2 MM, WIDTH 16.50 MM, HEIGHT 5.1 MM (+/- 10%))	Relevant as per packing policy	
6	BLISTER (PP BLISTER 2.25ML / 3.0 ML) (PACKINGMATERIAL FOR PREFILLED SYRINGE)	Relevant as per packing policy	
7	CANNULA (COMPONENT FOR PREFILLED SYRINGE) (OUTER DIAMETER 0.40 MM TO 0.63 MM (+/- 10%))	Relevant as per packing policy	
8	TYVEK LID (PACKING MATERIAL FOR PREFILLED SYRINGE) (LENGTH 144 MM, WIDTH 50 MM (+/- 10%))	Relevant as per packing policy	

RA concerned may take further necessary action as per above decision of NC

216	**Case No.:37/20/82-ALC4/2016**	Party Name:IOL CHEMICALS AND PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01214/AM17/	RLA File :30/24/040/00026/AM17/	Lic.No/Date:3010103898 09.12.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

217	**Case No.:118/20/82-ALC4/2016**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01295/AM17/	RLA File :09/24/040/00472/AM17/	Lic.No/Date:0910064464 09.12.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

218	**Case No.:7/20/82-ALC4/2016**	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01184/AM17/	RLA File :08/24/040/00348/AM17/	Lic.No/Date:0810139274 13.12.2016	Defer Date:05.06.2018
	Decision : Deferred for comment of TE			

219	**Case No.:9/20/82-ALC4/2016**	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01186/AM17/	RLA File :08/24/040/00355/AM17/	Lic.No/Date:0810139275 13.12.2016	Defer Date:05.06.2018

Decision : Deferred for comment of TE

220	**Case No.:146/17/82-ALC4/2016**	Party Name:CIPLA LIMITED.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01107/AM17/	RLA File :03/94/040/00835/AM17/	Lic.No/Date:0310809781 13.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed mg/tablet
Tenofovir Disoproxil Fumarate 300mg+ Lamivudine 300mg + Efavirenz 600mg Tablets	Numbers	1	Efavirenz	612.0
		2	Lamivudine	306.0
		3	9-[2-(Phosphonyl Methoxy) Propyl] Adenine (PMPA)	235.3
		4	Chloromethyl Isopropyl Carbonate	413.92
		5	N-Methyl 2-Pyrrolidone	455.27
		6	Methylene Dichloride	2050.20

RA may take appropriate action as per the decision of Norms Committee.

221	**Case No.:19/1/82-ALC4/2017**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01373/AM17/	RLA File :22/24/040/00081/AM17/	Lic.No/Date:2210015609 13.12.2016	Defer Date:05.06.2018

Decision : Deferred for comments of TE

222	**Case No.:142/17/82-ALC4/2016**	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01103/AM17/	RLA File :03/94/040/00818/AM17/	Lic.No/Date:0310809757 13.12.2016	Defer Date:05.06.2018

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
PURE CINEOLE	1 kg	1	EUCALYPTOL OIL	1.05 kg

RA concerned may take further necessary action as per above decision of NC

223	**Case No.:143/17/82-ALC4/2016**	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01104/AM17/	RLA File :03/94/040/00819/AM17/	Lic.No/Date:0310809758 13.12.2016	Defer Date:05.06.2018

Decision : Deferred for comments of TE

	Case No.:42/20/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01219/AM17/	RLA File :05/24/040/00445/AM17/	Lic.No/Date:0510400789 14.12.2016	

224

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Import items	Quantity allowed
Timolol Maleate Long Acting Ophthalmic Solution, 0.5% w/v, 5 ml (TIMOLET OD) Each ml contains Timolol Maleate 6.83 mg equivalent to Timolol 5 mg (Equivalent to 68.300 Gram of Bulk Drug)	2000.000 Number	TIMOLOL MALEATE USP	344.85 gm
Latanoprost and Timolol Maleate Ophthalmic Solution, 0.005% / 0.5% w/v, 2.5ml (LATOCOM Sterile Eye Drops) Each ml contains Timolol Maleate 6.83 mg equivalent to Timolol 5 mg (Equivalent to 269.785 Gram of Bulk Drug) (Equivalent to 338.085 Gram of total Bulk Drug) Drug Formulation/ Formulation Grade	15800.000 Number		

RA concerned may take further necessary action as per above decision of NC

	Case No.:213/17/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01174/AM17/	RLA File :08/24/040/00321/AM17/	Lic.No/Date:0810139295 15.12.2016	

225

Decision : Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 1/82 dated 04.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed for 100 vials
AZITHROMYCIN INJECTION 500MG (SUMAMED INJECTION 500MG)	1 00 vial	1.	AZITHROMYCIN DIHYDRATE PH. EUR.	55.0305 gm
		2.	SODIUM HYDROXIDE PH. EUR.	0.140 gm
		3.	20 ML 20 MM CLR TYPE - II LYO INJ (	Relevant, as per packing policy
		4.	RS CB LTO RTU (AT V9172 FM 140/6)	
		5.	20 MM TEAR OFF	

			AL.SEAL ATB	

RA may take appropriate action as per the decision of Norms Committee.

226	**Case No.:176/17/82-ALC4/2016**	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01137/AM17/	RLA File :03/94/040/00741/AM17/	Lic.No/Date:0310809851 15.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
4-CHLORO-4-HYDROXY BENZOPHENONE	1 kg	1	PHENOL	0.810 kg
		2	PARA CHLORO BENZOYL CHLORIDE	1.045 kg

RA concerned may take further necessary action as per above decision of NC

227	**Case No.:30/1/82-ALC4/2017**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01384/AM17/	RLA File :09/24/040/00508/AM17/	Lic.No/Date:0910064488 20.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
TRIMIPRAMINE MELEATE	1 kg	1	IMINODIBENZYL	0.53 kg
		2	3-N, N Dimethyl Amino-2-Methyl Propyl Chloride HCL	0.72 kg

RA concerned may take further necessary action as per above decision of NC

228	**Case No.:53/20/82-ALC4/2016**	Party Name:TORIN ORGANICS PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01230/AM17/	RLA File :35/24/040/00011/AM17/	Lic.No/Date:3510045081 21.12.2016	Defer Date:05.06.2018

Decision : Deferred for comments of TE

229	**Case No.:124/1/82-ALC4/2017**	Party Name:TORIN ORGANICS PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01478/AM17/	RLA File :35/24/040/00070/AM16/	Lic.No/Date:3510045080 21.12.2016	Defer Date:05.06.2018

Decision : Deferred for comments of TE

230	**Case No.:54/20/82-ALC4/2016**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:3/82-ALC4/2018	**Status:Deffered and Re-indexed**

			05.06.2018	
	HQ File :01/82/050/01231/AM17/	RLA File :08/24/040/00320/AM17/	Lic.No/Date:0810139351 22.12.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

231	**Case No.:50/1/82-ALC4/2017**	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01404/AM17/	RLA File :03/94/040/00881/AM17/	Lic.No/Date:0310810099 23.12.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

232	**Case No.:125/1/82-ALC4/2017**	Party Name:TORIN ORGANICS PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01479/AM17/	RLA File :35/24/040/00045/AM17/	Lic.No/Date:3510045085 23.12.2016	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

233

Case No.:56/20/82-ALC4/2016	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/01233/AM17/	RLA File :08/24/040/00401/AM17/	Lic.No/Date:0810139382 27.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
Hyaluronic Acid Solution 3% - GLODERM 30 (1ML PFS) (Composition 30mg / ml) (Total containing of bulk drug 96 gram)	3200.000 Numbers	1	HYALURONIC ACID BP	97.92 gm Number
		2	BARRELS (HYPAK SCF 1 M LL RF PRTC 7025 / 65) (COMPONENT FOR PREFILLED SYRINGE) (HEIGHT 72.90 MM, DIAMETER EXTERNAL 8.15, DIAMETER INTERNAL 6.35 MM (+ /- 10%))	Relevant as per packing policy
		3	PLUNGER STOPPER (HYPAK BSCF 1 M LL PH 701/ 50 BLK SI 1000 PPL) (COMPONENT FOR PREFILLED SYRINGE) (HEIGHT 72.90 MM, DIAMETER EXTERNAL 8.15, DIAMETER INTERNAL 6.35 MM (+ /- 10%))	Relevant as per packing policy
		4	HYPODERMIC NEEDLE 30G X 13 mm (1/2") (COMPONENT FOR	Relevant as per packing policy

			PREFILLED SYRINGE)	
		5	TYVEK LID (PACKING MATERIAL FOR PREFILLED SYRINGE) (LENGHT 144 MM WIDTH 50 MM (+ /- 10%)	Relevant as per packing policy
		6	BLISTER (PACKING MATERIAL FOR PREFILLED SYRINGE) (THIS LICENCE IS ISSUED AS PER POLICY CIRCULAR NO 9 (RE2003) 2002-2007 DATED 30/06/2003 & CIRCULAR NO 15 DATED 17/09/2003.	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC

	Case No.:4/1/82-ALC4/2017	Party Name:RASULA PHARMACEUTICALS & FINE CHEMICALS	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01358/AM17/	RLA File :09/24/040/00509/AM17/	Lic.No/Date:0910064538 28.12.2016	

234 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
Propyl Paraben Sodium/Sodium Propyl Hydroxy Benzoate/Sodium Propyl Para Hydroxy Benzoate BP/USP/EP	1 kg	1	Para Hydroxy Benzoic Acid (PHBA)	0.714 kg
		2	N-Propanol	0.310 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:60/1/82-ALC4/2017	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01414/AM17/	RLA File :03/94/040/00836/AM17/	Lic.No/Date:0310810193 29.12.2016	

235 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
Agioseptol Powder 500 Gm Pouch Packing Each Gram Contains Sulfathiazole Norsulfazole BP 80 mg Sulfaguanidine Sulgin BP 70 mg Trimethoprim BP 30 mg Oxytetracycline Hydrochloride BPV 45 mg	200 kg	1	Sulfathiazole Norsulfazole BP	80.80 kg
		2	Sulfaguanidine Sulgin BP	70.70 kg

Tylosin Tartrate BPV 25 mg				

RA concerned may take further necessary action as per above decision of NC

236	**Case No.:6/1/82-ALC4/2017**	Party Name:INFINITY LABORATORIES PVT.LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01360/AM17/	RLA File :22/24/040/00083/AM17/	Lic.No/Date:2210015625 29.12.2016	Defer Date:05.06.2018
	Decision :Deferred for comments of TE			

237	**Case No.:58/1/82-ALC4/2017**	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01412/AM17/	RLA File :03/94/040/00855/AM17/	Lic.No/Date:0310810278 03.01.2017	

Decision : In the light of earlier decision taken by NC in its 19/82 meeting dated 02.01.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
4-CHLORO-4-HYDROXY BENZOPHENONE	1 kg	1	PHENOL	0.810 kg
		2	PARA CHLORO BENZOYL CHLORIDE	1.045 kg

RA concerned may take further necessary action as per above decision of NC

238	**Case No.:32/1/82-ALC4/2017**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01386/AM17/	RLA File :34/24/040/00268/AM17/	Lic.No/Date:3410042818 04.01.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

239	**Case No.:22/1/82-ALC4/2017**	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01376/AM17/	RLA File :08/24/040/00388/AM17/	Lic.No/Date:0810139477 05.01.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

240	**Case No.:32/20/82-ALC4/2016**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01209/AM17/	RLA File :05/23/040/00474/AM17/	Lic.No/Date:0510401159 05.01.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

241	**Case No.:53/1/82-ALC4/2017**	Party Name:CIPLA LIMITED.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0310810380	

:01/82/050/01407/AM17/	:03/94/040/00915/AM17/	06.01.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
Ipratropium Bromide 20mcg and Salbutamol Sulphate 100mcg Inhaler (200MD) DUOLIN INHALER (200MD)	Number	1	Ipratropium Bromide	4.00 mg
		2	63mcl AEROSOL VALVES	Relevant as per packing policy
		3	19ml ALUMINIUM CAN	
		4	0.58 mm OD ACTUATORS WITH DUST COVERS / CAPS	
		5	Heptafluropropane P227 Gas	21.10 mg

RA concerned may take further necessary action as per above decision of NC

Case No.:56/1/82-ALC4/2017	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/01410/AM17/	RLA File :03/94/040/00822/AM17/	Lic.No/Date:0310810390 09.01.2017	

242

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Qty.	Import items	Quantity allowed
1	Clobetasol Propionate Cream USP 0.05% (Pack Size 15gm) (Net Weight of Clobetasol Propionate USP (Micronized) 0.38 Kgs)	Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	7.65 mg / 15 gm/pack
2	Clobetasol Propionate Cream USP 0.05% (Pack size 30gm) (Net Weight of Clobetasol Propionate USP (Micronized) 0.38 Kgs)	Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	15.30 mg / 30 gm/pack
3	Clobetasol Propionate Cream USP 0.05% (Pack size 45 gm) (Net Weight of Clobetasol Propionate USP (Micronized) 0.23 Kgs)	Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	22.95 mg / 45 gm/pack
4	Clobetasol Propionate Cream USP 0.05% (Pack size 60gm) (Net Weight of Clobetasol Propionate USP (Micronized) 0.75 Kgs)	Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	30.60 mg / 60 gm/pack

5	Clobetasol Propionate Ointment USP 0.05% (Pack size 15gm) (Net Weight of Clobetasol Propionate USP (Micronized) 0.08 Kgs)	Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	7.65 mg / 15 gm/pack
6	Clobetasol Propionate Ointment USP 0.05% (Pack size 30gm) (Net Weight of Clobetasol Propionate USP (Micronized) 0.38 Kgs)	Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	15.30 mg / 30 gm/pack
7	Clobetasol Propionate Ointment USP 0.05% (Pack size 45gm) (Net Weight of Clobetasol Propionate USP (Micronized) 0.23 Kgs)	Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	22.95 mg / 45 gm/pack
8	Clobetasol Propionate Ointment USP 0.05% (Pack size 60gm) (Net Weight of Clobetasol Propionate USP (Micronized) 0.75 Kgs)	Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	30.60 mg / 60 gm/pack
9	Clobetasol Propionate Spray 0.05% (Pack size 59ml) (Net Weight of Clobetasol Propionate USP (Micronized) 0.30 Kgs)	Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	30.09 mg/ 59 ml pack
10	Clobetasol Propionate Spray 0.05% (Pack size 125ml) (Net Weight of Clobetasol Propionate USP (Micronized) 1.59 Kgs)	Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	63.75 mg/ 125 ml pack

RA concerned may take further necessary action as per above decision of NC

243	**Case No.:170/20/82-ALC4/2016**	Party Name:RONAK CHEMICALS	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01347/AM17/	RLA File :34/24/040/00277/AM17/	Lic.No/Date:3410042830 10.01.2017	

Decision : the light of earlier decision taken by NC in its meeting 2/82 dated 28.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Barbituric Acid	1 kg	1.	Di-Ethyl Malonate	1.46 kg
		2.	Sodium Metal	0.179 kg

RA may take appropriate action as per the decision of Norms Committee.

244	**Case No.:55/1/82-ALC4/2017**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01409/AM17/	RLA File :03/94/040/00900/AM17/	Lic.No/Date:0310810464 11.01.2017	Defer Date:05.06.2018

	Decision : Deferred for comments of TE

245	**Case No.:54/1/82-ALC4/2017**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01408/AM17/	RLA File :03/94/040/00805/AM17/	Lic.No/Date:0310810483 12.01.2017	Defer Date:05.06.2018
	Decision : It was decided to call from the firm technical details as per appendix 4E			

246	**Case No.:27/1/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01381/AM17/	RLA File :08/24/040/00323/AM17/	Lic.No/Date:0810139533 12.01.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product

ACYCLOVIR TABLETS USP , 400 MG and 800MG Tablets

S.NO.	Import Items	Norms recommended for export 1 No. Tablets	
		400mg Tablets	**800 mg** Tablets
1	ACYCLOVIR USP	408.0 mg	816.0 mg
2	100 CC white Bottle HDPE (AS PER GENERAL POLICY FOR PACKING MATERIAL - PACKING MATERIAL IN FINISHED FORM - NET NOS. 385520)	**Relevant, as per packing policy**	
3	38 MM Liner Caps		
4	500 CC white Bottle HDPE		
5	NCRC Cap 45 MM Liner		
6	225 CC white Bottle HDPE		
7	NCRC Cap 53 MM Liner		
8	950 CC white Bottle HDPE		

RA may take appropriate action as per the decision of Norms Committee.

247	**Case No.:28/1/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01382/AM17/	RLA File :08/24/040/00430/AM17/	Lic.No/Date:0810139539 13.01.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

248	**Case No.:52/1/82-ALC4/2017**	Party Name:CIPLA LIMITED.	Meet No/Date:3/82-	**Status:**

			ALC4/2018 05.06.2018	**Approved**
	HQ File :01/82/050/01406/AM17/	RLA File :03/94/040/00942/AM17/	Lic.No/Date:0310810519 13.01.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed mg/tablet
Tenofovir Disoproxil Fumarate 300mg+ Lamivudine 300mg + Efavirenz 600mg Tablets	Numbers	1	Efavirenz	612.0
		2	Lamivudine	306.0
		3	9-[2-(Phosphonyl Methoxy) Propyl] Adenine (PMPA)	235.3
		4	Chloromethyl Isopropyl Carbonate	413.92
		5	N-Methyl 2-Pyrrolidone	455.27
		6	Methylene Dichloride	2050.20

RA may take appropriate action as per the decision of Norms Committee.

249	**Case No.:25/1/82-ALC4/2017**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01379/AM17/	RLA File :09/24/040/00550/AM17/	Lic.No/Date:0910064590 16.01.2017	Defer Date:05.06.2018

Decision : Deferred for comments of TE

250	**Case No.:34/1/82-ALC4/2017**	Party Name:REINE LIFESCIENCE	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01388/AM17/	RLA File :34/24/040/00276/AM17/	Lic.No/Date:3410042838 16.01.2017	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Atorvastatin Calcium	1 kg	1	(4R-Cis)-,1- 1-Dimethylethy-6-cyanomethyl-2,2-dimethyl-1,3-dioxane-4 acetate	0.708
		2	4-Fluoro-alpha-(2-methyl-1-oxopropyl) gamma-oxo-N-beta-diphenyl benzene butanamide	0.994
		3	Methanol	6.79
		4	Acetone	1.59

RA may take appropriate action as per the decision of Norms Committee

251	**Case No.:24/1/82-ALC4/2017**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**

HQ File :01/82/050/01378/AM17/	RLA File :05/24/040/00508/AM17/	Lic.No/Date:0510401320 17.01.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product

Clarithromycin Carbomer Granules 43.5% / 43.75% / 44% --- 1 kg

S.NO.	Import Items	Norms recommended for export of 1 kg
1	Clarithromycin Or its raw material as per SION A-2263 on pro-rata basis	0.4394 kg
2	Carbopol 974P	**0.370 kg**

RA may take appropriate action as per the decision of Norms Committee.

252	**Case No.:86/20/82-ALC4/2016**	Party Name:RUSAN PHARMA LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01263/AM17/	RLA File :03/95/040/00823/AM17/	Lic.No/Date:0310810600 18.01.2017	Defer Date:05.06.2018

Decision : Deferred for comments of TE

253	**Case No.:76/20/82-ALC4/2016**	Party Name:WANKSONS CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01253/AM17/	RLA File :03/95/040/00807/AM17/	Lic.No/Date:0310810695 23.01.2017	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
META CHLORO PROPIOPHENONE (ITC (HS) CODE 29147090 & 29143990)	1 kg	1	PROPIONYL CHLORIDE	1.120
		2	ETHYLENE DI CHLORIDE	0.797
		3	ALUMINIUM CHLORIDE	2.797
		4	N-HEXANE (ITC (HS) CODE 29011100 & 98020000)	0.997
		5	BENZENE	0.997

RA may take appropriate action as per the decision of Norms Committee

254	**Case No.:97/20/82-ALC4/2016**	Party Name:RESONANCE SPECIALTIES LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01274/AM17/	RLA File :03/95/040/00781/AM17/	Lic.No/Date:0310810742 24.01.2017	

Decision : In the light of earlier decision taken by NC in its 2/82 meeting dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
ALPHA PICOLINIC ACID	1 kg	1	2 CYANOPYRIDINE	1.34 kg

RA may take appropriate action as per the decision of Norms Committee

255	**Case No.:3/1/82-ALC4/2017**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01357/AM17/	RLA File :05/23/040/00507/AM17/	Lic.No/Date:0510401381 25.01.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

256	**Case No.:2/1/82-ALC4/2017**	Party Name:ALKALOIDS CORPORATION	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01356/AM17/	RLA File :02/24/040/00216/AM17/	Lic.No/Date:0210207287 27.01.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

257	**Case No.:113/1/82-ALC4/2017**	Party Name:CORONA REMEDIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01467/AM17/	RLA File :08/24/040/00387/AM17/	Lic.No/Date:0810139606 30.01.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

258	**Case No.:13/1/82-ALC4/2017**	Party Name:MEDICAMEN BIOTECH LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01367/AM17/	RLA File :05/24/040/00543/AM17/	Lic.No/Date:0510401421 31.01.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

259	**Case No.:105/20/82-ALC4/2016**	Party Name:SAI MIRRA INNOPHARM PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01282/AM17/	RLA File :04/24/040/00186/AM17/	Lic.No/Date:0410162758 31.01.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

260	**Case No.:95/1/82-ALC4/2017**	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01449/AM17/	RLA File :08/24/040/00449/AM17/	Lic.No/Date:0810139633 01.02.2017	
	Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
PHENOBARBITONE TABLET 30MG	Tablet	1	PHENOBARBITAL (PHENOBARBITONE) EP	30.06 mg/per tablet

RA may take appropriate action as per the decision of Norms Committee

261	**Case No.:105/1/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01459/AM17/	RLA File :08/24/040/00451/AM17/	Lic.No/Date:0810139644 02.02.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

262	**Case No.:108/1/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01462/AM17/	RLA File :08/24/040/00450/AM17/	Lic.No/Date:0810139643 02.02.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

263	**Case No.:10/1/82-ALC4/2017**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01364/AM17/	RLA File :05/23/040/00521/AM17/	Lic.No/Date:0510401481 03.02.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

264	**Case No.:117/1/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01471/AM17/	RLA File :08/24/040/00452/AM17/	Lic.No/Date:0810139654 06.02.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

265	**Case No.:161/20/82-ALC4/2016**	Party Name:ARVEE LABORATORIES INDIA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01338/AM17/	RLA File :08/24/040/00315/AM16/	Lic.No/Date:0810139667 07.02.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

266	**Case No.:116/1/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01470/AM17/	RLA File :08/24/040/00453/AM17/	Lic.No/Date:0810139668 07.02.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

267	**Case No.:41/1/82-ALC4/2017**	Party Name:GODAVARI DRUGS LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01395/AM17/	RLA File :09/24/040/00607/AM17/	Lic.No/Date:0910064654 07.02.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

268	**Case No.:3/20/82-ALC4/2016**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01180/AM17/	RLA File :09/24/040/00497/AM17/	Lic.No/Date:0910064656 07.02.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

269

	Case No.:98/1/82-ALC4/2017	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01452/AM17/	RLA File :22/24/040/00101/AM17/	Lic.No/Date:2210015648 07.02.2017	

Decision : In the light of earlier decision taken in meeting no. 14/82 dated 24.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 33% (Suspension Grade)	1kg.	1.	Clarithromycin or Raw Material of Clarithromycin as per SION A-2263 on pro-rata basis	0.3333 kg
		2.	Carbopol	0.25 kg
		3.	HPMC Phthalate	0.44 kg
		4	Acetone	2.00 kg

RA may take appropriate action as per the decision of Norms Committee.

270	**Case No.:11/1/82-ALC4/2017**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01365/AM17/	RLA File :05/24/040/00557/AM17/	Lic.No/Date:0510401582 08.02.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

271	**Case No.:121/1/82-ALC4/2017**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01475/AM17/	RLA File :31/83/040/00168/AM17/	Lic.No/Date:3110066608 02.03.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

272	**Case No.:8/6/82-ALC4/2017**	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00578/AM18/	RLA File	Lic.No/Date:0510402739	

	:05/24/040/00092/AM18/	29.05.2017	

Decision : Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis only and no repeat licence allowed.

RA may take appropriate action as per the decision of Norms Committee

273	**Case No.:27/6/82-ALC4/2017**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00597/AM18/	RLA File :31/83/040/00035/AM18/	Lic.No/Date:3110066777 09.06.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

274	**Case No.:1/6/82-ALC4/2017**	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00571/AM18/	RLA File :22/24/040/00094/AM17/	Lic.No/Date:2210015738 23.06.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

275	**Case No.:49/6/82-ALC4/2017**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00619/AM18/	RLA File :03/94/040/00260/AM18/	Lic.No/Date:0310814635 14.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl No.	Import Item	Qty allowed in gm
Benzydamine Hydrochloride & Cetylpyridinium Chloride Anti Inflammatory and Antiseptic Sugar Free Lozenges with all Flavours.Each Lozenges contains Benzydamine Hydrchloride 3.00 mg, Cetylpyridinium Chloride 1.33 mg, Isomalt ST-M 2591.86 mg. Net Content Benzydamine Hydrchloride 87.60 Kgs, Cetylpyridinium Chloride 38.84 Kgs, Isomalt ST-M 75682.31 Kgs.	1000 Number	1	Benzydamine Hydrchloride	3.06
		2	Cetylpyridinium Chloride	1.33
		3	Isomalt ST-M	2591.86
Benzydamine Hydrochloride & Cetylpyridinium Chloride Anti Inflammatory and Antiseptic Sugar Free Lozenges with all Flavours.Each Lozenges contains Benzydamine Hydrchloride 3.00 mg, Cetylpyridinium Chloride 1.33 mg, Isomalt ST-M 2591.86 mg. Net Content Benzydamine Hydrchloride 87.60 Kgs, Cetylpyridinium Chloride 38.84 Kgs, Isomalt ST-M 75682.31 Kgs.	1000 Number	4	Benzydamine Hydrchloride	3.06
		5	Isomalt ST-M	2591.86
Cetylpyridinium Chloride 1mg Antiseptic Sugar Free Lozenges with Mint Flavours.		6	Cetylpyridinium Chloride	1.00

Each Lozenge contains Cetylpyridinium Chloride 1mg, Isomalt ST-M 2591.86 mg. Net Content Cetylpyridinium Chloride 18.25 Kgs, Isomalt ST-M 47301.45 Kgs.		7	Isomalt ST-M	2591.86
Zecuf Herbal Cough Lozenges Sugar Free. Each Lozenge contains Isomalt ST-M 2591.86 mg. Net Content Isomalt ST-M 15243.91 Kgs.		8	Isomalt ST-M	2591.86

RA may take appropriate action as per the decision of Norms Committee.

276

Case No.:32/6/82-ALC4/2017	Party Name:VERDANT LIFE SCIENCES PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/00602/AM18/	RLA File :09/24/040/00117/AM18/	Lic.No/Date:0910065276 17.07.2017	

Decision : Committee considered case as per earlier decision taken by NC in its 1/82 meeting dated 01.05.2018 and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed kg/kg
CARISOPRODOL	kg	1	Propionaldehyde Liquid	1.024
		2	Dimathyl Carbonate Liquid	0.80
		3	Mono Isopropylamine Liquid	0.737
		4	Para Formaldehyde Solid	0.390

RA concerned may take further necessary action as per above decision of NC

277

Case No.:2/7/82-ALC4/2017	Party Name: DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/00724/AM18/	RLA File :31/83/040/00051/AM18/	Lic.No/Date:3110066817 18.07.2017	

Decision : In the light of earlier decision taken by NC in its 2 and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in MT
2,6 Xylidine	500.000 MT	1	2,6 xylenol	700.000 MT
		2	Catalyst	Not allow as specific description not given

RA may take appropriate action as per the decision of Norms Committee

278

Case No.:6/6/82-ALC4/2017	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/00576/AM18/	RLA File :03/95/040/00731/AM15/	Lic.No/Date:0310814736 21.07.2017	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
1-BROMO-3-CHLOROPROPANE	1 kg	1	ALLYL CHORIDE	0.673 kg
		2	HYDROBROMIC ACID 48%	1.422 kg

RA may take appropriate action as per the decision of Norms Committee

279	**Case No.:7/6/82-ALC4/2017**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00577/AM18/	RLA File :03/95/040/00700/AM17/	Lic.No/Date:0310814813 25.07.2017	

Decision : In the light of earlier decision taken by NC in its 2/82 meeting dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
6-BROMOHEXYLTRIMETHYL AMONIUM BROMIDE (BHTAB)	1 kg	1	1,6 HEXANDIOL	1.233 kg
		2	HYDROBROMIC ACID 48%	3.53 kg

RA may take appropriate action as per the decision of Norms Committee

280	**Case No.:40/6/82-ALC4/2017**	Party Name:CIPLA LIMITED.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00610/AM18/	RLA File :03/94/040/00295/AM18/	Lic.No/Date:0310814908 31.07.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

281	**Case No.:23/6/82-ALC4/2017**	Party Name:SHARP MINT LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00593/AM18/	RLA File :05/24/040/00194/AM18/	Lic.No/Date:0510403559 01.08.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

282	**Case No.:94/6/82-ALC4/2017**	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00664/AM18/	RLA File :03/94/040/00385/AM18/	Lic.No/Date:0310815019 04.08.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

283	**Case No.:95/6/82-ALC4/2017**	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**

HQ File :01/82/050/00665/AM18/	RLA File :03/94/040/00383/AM18/	Lic.No/Date:0310815033 04.08.2017	Defer Date:05.06.2018
Decision : Deferred for comments of TE			

	Case No.:136/6/82-ALC4/2017	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00706/AM18/	RLA File :03/95/040/00240/AM15/	Lic.No/Date:0310815082 09.08.2017	

284 **Decision :** Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
1-BROMO-3-CHLOROPROPANE	1 kg	1	ALLYL CHORIDE	0.673 kg
		2	HYDROBROMIC ACID 48%	1.422 kg

RA may take appropriate action as per the decision of Norms Committee

285	**Case No.:137/6/82-ALC4/2017**	Party Name:P.K. PHARMATECH PVT LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00707/AM18/	RLA File :03/95/040/00036/AM18/	Lic.No/Date:0310815140 11.08.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

286	**Case No.:108/6/82-ALC4/2017**	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00678/AM18/	RLA File :03/95/040/00393/AM18/	Lic.No/Date:0310815158 16.08.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

	Case No.:111/6/82-ALC4/2017	Party Name:LUPIN LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00681/AM18/	RLA File :03/95/040/00341/AM18/	Lic.No/Date:0310815236 18.08.2017	

287 **Decision :** the light of earlier decision taken in meeting no. 14/82 dated 05.07.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Rifampicin BP/USP	1 kg	1.	Sodium Rifa-S	0.98 kga
		2.	Chloroform	0.661 kg
		3.	Acetic Acid	0.16 kg
		4.	Piperzine Anhydrous	0.12 kg
		5.	Methylene Chloride	0.933 kg
		6.	Isopropyl Alcohol	0.51 kg
		7.	Dimethyl Formamide	0.75 kg
		8.	Tertiary Butyl Amine	0.19 kg

		9.	Acetone	0.832 kg
		10.	1-Amino-4-Methyl Piperazine	0.16 kg

RA concerned may take further necessary action as per above decision of NC.

288	**Case No.:134/6/82-ALC4/2017**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00704/AM18/	RLA File :03/95/040/01044/AM17/	Lic.No/Date:0310815235 18.08.2017	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
VINYL BROMIDE 25% IN THF	1 kg	1	HYDROBROMIC ACID 48%	1.232 kg
		2	TETRAHYDROFURAN (THF)	0.75 kg

RA may take appropriate action as per the decision of Norms Committee

289	**Case No.:16/6/82-ALC4/2017**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00586/AM18/	RLA File :05/24/040/00219/AM18/	Lic.No/Date:0510403733 18.08.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

290	**Case No.:149/6/82-ALC4/2017**	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00719/AM18/	RLA File :22/24/040/00030/AM18/	Lic.No/Date:2210015752 18.08.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

291	**Case No.:106/6/82-ALC4/2017**	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00676/AM18/	RLA File :03/95/040/01038/AM17/	Lic.No/Date:0310815299 22.08.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

292	**Case No.:107/6/82-ALC4/2017**	Party Name:ROYAL PHARMA	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00677/AM18/	RLA File :03/95/040/00424/AM18/	Lic.No/Date:0310815337 23.08.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

293	**Case No.:109/6/82-ALC4/2017**	Party Name:RUSAN PHARMA LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00679/AM18/	RLA File :03/95/040/00431/AM18/	Lic.No/Date:0310815403 28.08.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

294	**Case No.:123/6/82-ALC4/2017**	Party Name:SHREE LIFE SCIENCES PVT LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00693/AM18/	RLA File :03/95/040/00437/AM18/	Lic.No/Date:0310815404 28.08.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

295

Case No.:112/6/82-ALC4/2017	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
HQ File :01/82/050/00682/AM18/	RLA File :03/95/040/00383/AM18/	Lic.No/Date:0310815402 28.08.2017	

Decision : Committee considered case as per agenda and in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Bivalirudin for Injection 250 MG (Net Content Weight = 1.000 Kgs)	4000.000 vial	1	Bivalirudin	1.10 kg

RA may take appropriate action as per the decision of Norms Committee

296	**Case No.:30/6/82-ALC4/2017**	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00600/AM18/	RLA File :04/24/040/00110/AM18/	Lic.No/Date:0410163473 30.08.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

297	**Case No.:68/6/82-ALC4/2017**	Party Name:NECTAR LIFESCIENCES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00638/AM18/	RLA File :22/24/040/00009/AM18/	Lic.No/Date:2210015762 30.08.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

298	**Case No.:150/6/82-ALC4/2017**	Party Name:NECTAR LIFESCIENCES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00720/AM18/	RLA File :22/24/040/00032/AM18/	Lic.No/Date:2210015760 30.08.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

299	**Case No.:151/6/82-ALC4/2017**	Party Name:NECTAR LIFESCIENCES LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00721/AM18/	RLA File :22/24/040/00034/AM18/	Lic.No/Date:2210015767 31.08.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

300	**Case No.:143/6/82-ALC4/2017**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00713/AM18/	RLA File :34/24/040/00121/AM18/	Lic.No/Date:3410043429 31.08.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

301	**Case No.:83/6/82-ALC4/2017**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00653/AM18/	RLA File :05/23/040/00218/AM18/	Lic.No/Date:0510403920 04.09.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

302	**Case No.:78/6/82-ALC4/2017**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00648/AM18/	RLA File :05/23/040/00217/AM18/	Lic.No/Date:0510403934 05.09.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

303	**Case No.:76/6/82-ALC4/2017**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00646/AM18/	RLA File :05/23/040/00227/AM18/	Lic.No/Date:0510403960 07.09.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

304	**Case No.:79/6/82-ALC4/2017**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00649/AM18/	RLA File :05/23/040/00226/AM18/	Lic.No/Date:0510403959 07.09.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

305	**Case No.:121/6/82-ALC4/2017**	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00691/AM18/	RLA File :03/95/040/00462/AM18/	Lic.No/Date:0310815607 07.09.2017	
	Decision : Committee considered the case as per earlier decision taken by NC in its 15/82 dated 12.01.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per			

details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg
ORLISTAT PELLETS 50 %	1 kg	1	ORLISTAT	0.505
		2	STARLAC (Compound of Maize Starch USP/NF,EP and Lactose Monohydrate USP/NF,EP)	Does not match with control of Materials furnished by firm
		3	POLYVINYL PYROLIDONE K-30 (PVPK-30)	0.05

RA concerned may take further necessary action as per above decision of NC.

306	**Case No.:72/6/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00642/AM18/	RLA File :04/24/040/00112/AM18/	Lic.No/Date:0410163499 08.09.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

307	**Case No.:120/6/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00690/AM18/	RLA File :03/95/040/00481/AM18/	Lic.No/Date:0310815731 13.09.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

308	**Case No.:131/6/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00701/AM18/	RLA File :03/95/040/00480/AM18/	Lic.No/Date:0310815729 13.09.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

309	**Case No.:89/6/82-ALC4/2017**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00659/AM18/	RLA File :05/24/040/00258/AM18/	Lic.No/Date:0510404050 20.09.2017	

Decision : Committee considered case as per earlier decision taken by NC in its 2/82 meeting dated 16.05.2018 and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Plasticizer (PVC) (DINP)	1 kg	1	PHTHALIC ANHYDRIDE	0.372 kg
		2	ISO NONYL ALCOHOL	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

310	**Case No.:90/6/82-ALC4/2017**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00660/AM18/	RLA File :05/24/040/00259/AM18/	Lic.No/Date:0510404051 20.09.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

311	**Case No.:97/6/82-ALC4/2017**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00667/AM18/	RLA File :07/24/040/00166/AM18/	Lic.No/Date:0710112175 21.09.2017	

Decision : Committee considered case as per earlier decision taken by NC in its 2/82 meeting dated 16.05.2018 and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
1	CALCIUM LACTATE GLUCONATE	1 kg	1.	CALCIUM GLUCONATE - ORAL GRADE	0.686
			2.	CALCIUM CARBONATE	0.310
			3	LACTIC ACID - ANY GRADE	0.560
2	FERROUS LACTATE	1 kg	1.	LACTIC ACID - ANY GRADE	1.028
3	MAGNESIUM LACTATE	1 kg	1.	LACTIC ACID - ANY GRADE	1.19
4	ZINC LACTATE	1 kg	1.	LACTIC ACID - ANY GRADE	0.990
5	MAGNESIUM LACTATE GLUCONATE	1 kg	1	LACTIC ACID - ANY GRADE	0.390
			2	GLUCONO DELTA LACTONE	0.766
6	CALCIUM LACTATE	1 kg	1	LACTIC ACID - ANY GRADE	0.95
			2	CALCIUM CARBONATE	0.49

A may take appropriate action as per the decision of Norms Committee.

312	**Case No.:87/6/82-ALC4/2017**	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00657/AM18/	RLA File :08/24/040/00099/AM18/	Lic.No/Date:0810140981 21.09.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

313	**Case No.:75/6/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**

	HQ File :01/82/050/00645/AM18/	RLA File :04/24/040/00124/AM18/	Lic.No/Date:0410163547 21.09.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

314	**Case No.:119/6/82-ALC4/2017**	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00689/AM18/	RLA File :03/95/040/00482/AM18/	Lic.No/Date:0310815884 21.09.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

315	**Case No.:125/6/82-ALC4/2017**	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00695/AM18/	RLA File :03/95/040/00460/AM18/	Lic.No/Date:0310815872 21.09.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

316	**Case No.:86/6/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00656/AM18/	RLA File :08/24/040/00151/AM18/	Lic.No/Date:0810140994 22.09.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

317	**Case No.:118/6/82-ALC4/2017**	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00688/AM18/	RLA File :03/95/040/00446/AM18/	Lic.No/Date:0310815895 22.09.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

318	**Case No.:122/6/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00692/AM18/	RLA File :03/95/040/00246/AM18/	Lic.No/Date:0310815890 22.09.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

319	**Case No.:129/6/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00699/AM18/	RLA File :03/95/040/00371/AM18/	Lic.No/Date:0310815896 22.09.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

320	**Case No.:70/6/82-ALC4/2017**	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**

	HQ File :01/82/050/00640/AM18/	RLA File :04/24/040/00128/AM18/	Lic.No/Date:0410163550 25.09.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

321	**Case No.:3/7/82-ALC4/2017**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00725/AM18/	RLA File :31/83/040/00080/AM18/	Lic.No/Date:3110066880 25.09.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

322	**Case No.:96/6/82-ALC4/2017**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00666/AM18/	RLA File :03/95/040/00403/AM18/	Lic.No/Date:0310815936 25.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in Kg
ETHYL-2-BROMOBUTYRATE	1 kg	1	N-BUTYRIC ACID	0.701 kg
		2	LIQUID BROMINE	1.276 kg

RA concerned may take further necessary action as per above decision of NC

323	**Case No.:115/6/82-ALC4/2017**	Party Name:MEHK CHEMICALS PVT. LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00685/AM18/	RLA File :03/95/040/00500/AM18/	Lic.No/Date:0310815952 26.09.2017	Defer Date:05.06.2018
	Decision : Deferred for comments of TE			

324	**Case No.:114/6/82-ALC4/2017**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00684/AM18/	RLA File :03/95/040/00039/AM18/	Lic.No/Date:0310815974 27.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in Kg
1,4 DIBROMOBUTANE	1 kg	1	TETRAHYDROFURAN (THF)	0.412 kg
		2	HYDROBROMIC ACID 48%	1.929 kg

RA concerned may take further necessary action as per above decision of NC

325	**Case No.:116/6/82-ALC4/2017**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/00686/AM18/	RLA File :03/95/040/00474/AM18/	Lic.No/Date:0310815979 27.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in Kg
1,4 DIBROMOBUTANE	1 kg	1	TETRAHYDROFURAN	0.412 kg
		2	HYDROBROMIC ACID 48%	1.929 kg

RA concerned may take further necessary action as per above decision of NC

326	**Case No.:152/6/82-ALC4/2017**	Party Name:SCOTT-EDIL ADVANCE RESEARCH LAB. AND EDUCATION LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00722/AM18/	RLA File :22/24/040/00038/AM18/	Lic.No/Date:2210015780 27.09.2017	Defer Date:05.06.2018

Decision :Deferred for comments of TE

327	**Case No.:1/7/82-ALC4/2017**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00723/AM18/	RLA File :31/83/040/00082/AM18/	Lic.No/Date:3110066885 03.10.2017	Defer Date:05.06.2018

Decision : Deferred for comments of TE

328	**Case No.:243/12/82-ALC4/2017**	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:3/82-ALC4/2018 05.06.2018	**Status: Approved**
	HQ File :01/82/050/01198/AM18/	RLA File :52/24/040/00057/AM18/	Lic.No/Date:5210042471 28.12.2017	

Decision : Committee considered case as per agenda and in the light of earlier decision taken by NC in its 3/82 meeting dated 08.05.2014 and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
2-AMINO-4-TRIFLUORO METHYL 4 CHLORO DIPHENYL ETHER	1 kg	1.	3-NITRO-4-CHLORO BENZOTRIFLUORIDE	1.232 kg
		2.	PARA CHLORO PHENOL	0.803 kg

RA may take appropriate action as per the decision of Norms Committee.

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